

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, January 5, 1976|Pausa 15, 1897 (Saka)

No. 516

12.15 P.M.

1. Resignation of the Office of the Speaker

The Deputy Speaker informed the House that Dr. G. S. Dhillon had resigned the office of the Speaker of Lok Sabha on the 1st December, 1975 at 7 A.M.

2. Oath or Affirmation

Shri S. K. Rai made and subscribed the oath in Hindi and took his seat in the House.

3. President's Address—Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 5th January, 1976.

4. Obituary References

The Deputy Speaker made references to the passing away of (1) Shri K. Kamaraj, who was a sitting Member of Lok Sabha; and (2) Shri K. R. Achar, who was a Member of the Second Lok Sabha; Dr. V. Subramaniam, who was a Member of the Constituent Assembly; Prof. K. K. Bhattacharya, who was a Member of the Provisional Parliament; Shri Mathew Maniyangadan, who was a Member of the Second and Third Lok Sabha; Sardar Teja Singh Akarpuri, who was a Member of the First Lok Sabha; and Shri B. Shiva Rao, who was a Member of the Constituent Assembly, Provisional Parliament and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

Motions for Election of Speaker

(1) Shrimati Indira Gandhi moved the following motion:—

“That Shri B. R. Bhagat, a member of this House, be chosen as the Speaker of this House.”

Shri K. Raghu Ramaiah seconded the motion.

(2) Shri Prasannbhai Mehta moved the following motion:—

“That Shri Jagannathrao Joshi, a member of this House, be chosen as the Speaker of this House.”

Shri Digvijaya Narain Singh seconded the motion.

On the motion moved by Shrimati Indira Gandhi the House divided, Ayes 344; Noes 58. The motion was accordingly adopted and Shri B. R. Bhagat was chosen as the Speaker.

Shrimati Indira Gandhi and Shri Samar Mukherjee conducted Shri B. R. Bhagat to the Chair.

6. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri Samar Mukherjee
- (3) Shri Indrajit Gupta
- (4) Shri Era Sezhiyan
- (5) Shri Frank Anthony
- (6) Shri P. K. Deo
- (7) Shri H. M. Patel
- (8) Shri Krishnan Manoharan
- (9) Shri P. G. Mavalankar
- (10) Shri S. A. Shamim
- (11) Shri Shibban Lal Saxena
- (12) Shri Jambuwant Dhote

The Speaker in reply thanked the Members.

7. Papers Laid on the Table

The following papers were laid on the Table:

- (1) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2) (a) of the Constitution:—
 - (i) The Income-tax (Amendment) Ordinance, 1975 (No. 8 of 1975) promulgated by the President on the 9th September, 1975.
 - (ii) The Election Laws (Extension to Sikkim) Ordinance, 1975 (No. 9 of 1975) promulgated by the President on the 9th September, 1975.
 - (iii) The Indian Railways (Amendment) Ordinance, 1975 (No. 10 of 1975) promulgated by the President on the 25th September, 1975.

- (iv) The Payment of Bonus (Amendment) Ordinance, 1975 (No. 11 of 1975) promulgated by the President on the 25th September, 1975.
- (v) The Equal Remuneration Ordinance, 1975 (No. 12 of 1975) promulgated by the President on the 26th September, 1975.
- (vi) The Regional Rural Banks Ordinance, 1975 (No. 13 of 1975) promulgated by the President on the 26th September, 1975.
- (vii) The Motor Vehicles (Amendment) Ordinance, 1975 (No. 14 of 1975) promulgated by the President on the 26th September, 1975.
- (viii) The Voluntary Disclosure of Income and Wealth Ordinance, 1975 (No. 15 of 1975) promulgated by the President on the 8th October, 1975.
- (ix) The Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (No. 16 of 1975) promulgated by the President on the 17th October, 1975.
- (x) The Bonded Labour System (Abolition) Ordinance, 1975 (No. 17 of 1975) promulgated by the President on the 24th October, 1975.
- (xi) The Unit Trust of India (Amendment) Ordinance, 1975 (No. 18 of 1975) promulgated by the President on the 31st October, 1975.
- (xii) The Imports and Exports (Control) Amendment Ordinance, 1975 (No. 19 of 1975) promulgated by the President on the 4th November, 1975.
- (xiii) The Smugglers and Foreign Exchange Manipulators, (Forfeiture of Property) Ordinance, 1975 (No. 20 of 1975) promulgated by the President on the 5th November, 1975.
- (xiv) The Payment of Wages (Amendment) Ordinance, 1975 (No. 21 of 1975) promulgated by the President on the 12th November, 1975.
- (xv) The Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (No. 22 of 1975) promulgated by the President on the 16th November, 1975.
- (xvi) The Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975 (No. 23 of 1975) promulgated by the President on the 29th November, 1975.
- (xvii) The Delhi Rent Control (Amendment) Ordinance, 1975 (No. 24 of 1975) promulgated by the President on the 1st December, 1975.
- (xviii) The Parliamentary Proceedings (Protection of Publication Repeal Ordinance, 1975 (No. 25 of 1975) promulgated by the President on the 8th December, 1975.

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- (xix) The Press Council (Repeal) Ordinance, 1975 (No. 26 of 1975) promulgated by the President on the 8th December, 1975.
 - (xx) The Delhi Land Holdings (Ceiling) Amendment Ordinance, 1975 (No. 27 of 1975) promulgated by the President on the 8th December, 1975.
 - (xxi) The Prevention of Publication of Objectionable Matter Ordinance, 1975 (No. 28 of 1975) promulgated by the President on the 8th December, 1975.
 - (xxii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975 (No. 29 of 1975) promulgated by the President on the 12th December, 1975.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th November, 1975 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 572(E) in Gazette of India dated the 30th November, 1975, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th November, 1975, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 573(E) in Gazette of India dated the 30th November, 1975.
- (iii) A copy of the Report dated the 29th November, 1975, of the Governor of Uttar Pradesh to the President (Hindi and English versions).
- (3) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1974 along with the Accounts and Auditor's Report thereon.

- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1974 along with the Accounts and the Auditor's Report thereon.
- (4) A statement (Hindi and English versions) indicating the result of the market loan floated by the Government of India in December, 1975.
- (5) A copy of Notification No. G.S.R. 533(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 1975 regarding issue of 5-3/4 per cent Bonds, 1985.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Defence and Internal Security of India Act, 1971:—
 - (i) The Defence and Internal Security of India (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 443(E) in Gazette of India dated the 11th August, 1975.
 - (ii) The Defence and Internal Security of India (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 444(E) in Gazette of India dated the 12th August, 1975.
 - (iii) The Defence and Internal Security of India (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 501(E) in Gazette of India dated the 24th September, 1975.

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- (iv) The Defence and Internal Security of India (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 552(E) in Gazette of India dated the 7th November, 1975.
- (v) The Defence and Internal Security of India (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 557(E) in Gazette of India dated the 12th November, 1975.
- (7) A copy each of the following Notifications (Hindi and English versions) under clause (3) of article 359 of the Constitution:—
 - (i) G.S.R. 503(E) published in Gazette of India dated the 25th September, 1975 containing Presidential Order rescinding Order No. G.S.R. 1843 dated the 5th December, 1971 and Order No. G.S.R. 694(E) dated the 23rd December, 1974 and making certain amendment to Order No. G.S.R. 361(E) dated the 27th June, 1975.
 - (ii) G.S.R. 558(E) published in Gazette of India dated the 14th November, 1975 containing the Order of the President suspending certain rights conferred by clause (1) of article 20 and article 31 of the Constitution for the period during which the Proclamations of Emergency made under clause (1) of article 352 of the Constitution on 3rd December, 1971 and on the 25th June, 1975 are both in force.

8. Report of Joint Committee—laid on the Table

Shri Annasaheb Gotkhinde laid on the Table a copy of the Report of the Joint Committee on the Prevention of Food Adulteration (Amendment) Bill, 1974.

9. Evidence before Joint Committee—Laid on the Table

Shri Annasaheb Gotkhinde laid on the Table the record of Evidence tendered before the Joint Committee on the Prevention of Food Adulteration (Amendment) Bill, 1974.

10. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Constitution (Forty-first Amendment) Bill, 1975, as passed by Rajya Sabha.

11. Assent to Bills

(i) Secretary-General laid on the Table following three Bills passed by the Houses of Parliament during the last session and assented to:—

(1) The Taxation Laws (Amendment) Bill, 1975.

(2) The Delhi Sales Tax Bill, 1975.

(3) The Customs Tariff Bill, 1975.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament during the last session and assented to:—

(1) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975.

- (2) The Constitution (Thirty-eight Amendment) Bill, 1975.
- (3) The Maintenance of Internal Security (Amendment) Bill, 1975.
- (4) The Election Laws (Amendment) Bill, 1975.
- (5) The Banking Service Commission Bill, 1975.
- (6) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1975.
- (7) The Agricultural Refinance Corporation (Amendment) Bill, 1975.
- (8) The Provident Funds (Amendment) Bill, 1975.
- (9) The Constitution (Thirty-ninth Amendment) Bill, 1975.
- (10) The Indian Coinage (Amendment) Bill, 1975.
- (11) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1975.
- (12) The Cigarettes (Regulation of Production, Supply and Distribution) Bill, 1975.
- (13) The National Cadet Corps (Amendment) Bill, 1975.
- (14) The Public Financial Institutions Laws (Amendment) Bill, 1975.

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Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, January 6, 1976|Pausa 16, 1897 (Saka)

No. 517

11 A.M.

1. Starred Questions

Starred Questions Nos. 1—4 and 6—10 were orally answered. Replies to Starred Questions Nos. 12—17, 19 and 20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—21, 23—111 and 113 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The High Speed Diesel Oil and Light Diesel Oil (Restriction on Use) Amendment Order, 1975, published in Notification No. G.S.R. 2734 in Gazette of India dated the 29th November, 1975.
 - (ii) The Liquefied Petroleum Gas (Restriction on Use) Amendment Order, 1975, published in Notification No. G.S.R. 2735 in Gazette of India dated the 29th November, 1975.
 - (iii) The Petroleum Products (Supply and Distribution) Second Amendment Order, 1975, published in Notification No. G.S.R. 2736 in Gazette of India dated the 29th November, 1975.
 - (iv) The Petroleum Products (Maintenance of Production) Amendment Order, 1975, published in Notification No. G.S.R. 2737 in Gazette of India dated the 29th November, 1975.
 - (v) The Petroleum Products (Collection of Information) Amendment Order, 1975, published in Notification No. G.S.R. 2738 in Gazette of India dated the 29th November, 1975.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973-74, Government of Union Territory of Pondicherry, under section 49 of the Government of Union Territories Act, 1963, read with para (b) (ii) of the Presidential Order dated the 28th March, 1974 in relation to the Union Territory of Pondicherry.

- (3) A copy of the Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1973-74 (Hindi and English versions).
- (4) A copy of the Finance Accounts of the Government of Union Territory of Pondicherry for the year 1973-74 (Hindi and English versions).
- (5) A copy of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India, for the year 1974—Union Government (Commercial) under article 151(1) of the Constitution:—
 - (i) Part II—Appraisal of the working of the State Trading Corporation of India Limited.
 - (ii) Part III—Appraisal of the working of the Hindustan Zinc Limited.
- (6) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial)—Part V—Individual points of interest and resume of Reports of the Company Auditors, under article 151(1) of the Constitution.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial)—Part I—Introduction, under article 151(1) of the Constitution.
- (8) A copy of the Finance Accounts of the Union Government for the year 1972-73 (Hindi version).
- (9) A copy of the Finance Accounts of the Union Government for the year 1973-74 (Hindi version).
- (10) A copy of Notification No. G.S.R. 499(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1975, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.
- (11) A copy of Notification No. G.S.R. 514(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 1975 containing the Agreement between the Government of India and the Government of Afghanistan for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
 - (i) The Delhi Sales Tax Rules, 1975 published in Notification No. F. 4/61/75/Finance (General) (ii) in Delhi Gazette dated the 10th October, 1975 (English version) and dated the 4th December, 1975 (Hindi version) together with a corrigendum to the English version published in Notification No. F.4/73/74-Fin. (Gen) dated the 15th November, 1975.

- (ii) The Delhi Sales Tax (1st Amendment) Rules, 1975, published in Notification No. F.4(61)/75/Finance (General) in Delhi Gazette dated the 27th November, 1975.
- (13) A copy of the Delhi Sales Tax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. F.4(40)/71-Fin. (G) in Delhi Gazette dated the 27th September, 1975, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
- (i) S.O. 2734 published in Gazette of India dated the 5th August, 1975 containing corrigendum to the Gold Control (Forms, Fees and Miscellaneous Matters) Rules, 1968 published in Notification No. S.O. 3117 dated the 1st September, 1968.
 - (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1975, published in Notification No. S.O. 607(E) in Gazette of India dated the 20th October, 1975.
 - (iii) The Gold Control (Forms, Fees and Miscellaneous Matters) Second Amendment Rules, 1975, published in Notification No. S.O. 624(E) in Gazette of India dated the 31st October, 1975.
 - (iv) The Gold Control (Forms, Fees and Miscellaneous Matters) Third Amendment Rules, 1975, published in Notification No. S.O. 625(E) in Gazette of India dated the 31st October, 1975.
 - (v) The Gold Control (Publication of Names) Rules, 1975, published in Notification No. S.O. 640(E) in Gazette of India dated the 5th November, 1975.
 - (vi) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Amendment Rules, 1975, published in Notification No. S.O. 4388 in Gazette of India dated the 11th October, 1975.
 - (vii) The Gold Control (Disposal of Gold Recovered from Refining or Melting of Silver) Rules, 1975, published in Notification No. S.O. 707(E) in Gazette of India dated the 15th December, 1975.
 - (viii) The Gold Control (Grant of Certificates) Amendment Rules, 1975, published in Notification No. S.O. 719(E) in Gazette of India dated the 20th December, 1975.
- (15) A copy of the Wealth-tax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 559(E) in Gazette of India dated the 30th September, 1975, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Third Amendment) Rules, 1975, published in Notification No. S.O. 534(E) in Gazette of India dated the 24th September, 1975.

- (ii) The Income-tax (Fourth Amendment) Rules, 1975, published in Notification No. S.O. 543(E) in Gazette of India dated the 26th September, 1975.
 - (iii) The Income-tax (Certificate Proceedings) Amendment Rules, 1975, published in Notification No. S.O. 565(E) in Gazette of India dated the 1st October, 1975.
 - (iv) The Income-tax (Fifth Amendment) Rules, 1975, published in Notification No. S.O. 710(E) in Gazette of India dated the 18th December, 1975.
- (17) A copy of the Voluntary Disclosure of Income and Wealth Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 597(E) in Gazette of India dated the 8th October, 1975, under sub-section (2) of section 19 of the Voluntary Disclosure of Income and Wealth Ordinance, 1975.
- (18) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 700(E) in Gazette of India dated the 10th December, 1975, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (19) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 941 in Gazette of India dated the 2nd August, 1975, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—
- (i) The Foreign Travel Tax (Amendment) Rules, 1975, published in Notification No. G.S.R. 993 in Gazette of India dated the 9th August, 1975.
 - (ii) G.S.R. 476(E) published in Gazette of India dated the 1st September, 1975.
 - (iii) G.S.R. 2333 published in Gazette of India dated the 6th September, 1975.
 - (iv) G.S.R. 2334 published in Gazette of India dated the 6th September, 1975.
 - (v) G.S.R. 2399 published in Gazette of India dated the 20th September, 1975.
 - (vi) G.S.R. 512(E) published in Gazette of India dated the 29th September, 1975.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Eleventh Amendment) Rules, 1975, published in Notification No. G.S.R. 437(E) in Gazette of India dated the 4th August, 1975.

- (ii) The Central Excise (Valuation) Rules, 1975, published in Notification No. G.S.R. 440(E) in Gazette of India dated the 8th August, 1975 together with an explanatory memorandum.
 - (iii) The Central Excise (Twelfth Amendment) Rules, 1975, published in Notification No. G.S.R. 2235 in Gazette of India dated the 16th August, 1975.
 - (iv) The Central Excise (Thirteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2297 in Gazette of India dated the 30th August, 1975.
 - (v) The Central Excise (Sixteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 511(E) in Gazette of India dated the 29th September, 1975.
 - (vi) The Central Excise (Seventeenth Amendment) Rules, 1975, published in Notification No. G.S.R. 513(E) in Gazette of India dated the 30th September, 1975.
 - (vii) The Central Excise (Fourteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2511 in Gazette of India dated the 11th October, 1975.
 - (viii) The Central Excise (Fifteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2512 in Gazette of India dated the 11th October, 1975.
 - (ix) The Central Excise (Nineteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2535 in Gazette of India dated the 18th October, 1975.
 - (x) The Central Excise (Twentieth Amendment) Rules, 1975, published in Notification No. G.S.R. 2603 in Gazette of India dated the 1st November, 1975.
 - (xi) The Central Excise (Eighteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2670 in Gazette of India dated the 15th November, 1975.
 - (xii) G.S.R. 2671 published in Gazette of India dated the 15th November, 1975.
 - (xiii) The Central Excise (Twenty-first Amendment) Rules, 1975, published in Notification No. G.S.R. 2696 in Gazette of India dated the 22nd November, 1975.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 445(E) published in Gazette of India dated the 13th August, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 2236 published in Gazette of India dated the 16th August, 1975 together with an explanatory memorandum.
 - (iii) G.S.R. 453(E) published in Gazette of India dated the 22nd August, 1975 together with an explanatory memorandum.
 - (iv) The Transfer of Residence (Amendment) Rules, 1975, published in Notification No. G.S.R. 454(E) in Gazette of India dated the 22nd August, 1975 together with an explanatory memorandum.

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- (v) G.S.R. 489(E) published in Gazette of India dated the 10th September, 1975 together with an explanatory memorandum.
 - (vi) G.S.R. 2400 published in Gazette of India dated the 20th September, 1975 together with an explanatory memorandum.
 - (vii) G.S.R. 502(E) published in Gazette of India dated the 24th September, 1975 together with an explanatory memorandum.
 - (viii) G.S.R. 505(E) published in Gazette of India dated the 26th September, 1975 together with an explanatory memorandum.
 - (ix) G.S.R. 516(E) published in Gazette of India dated the 1st October, 1975 together with an explanatory memorandum.
 - (x) G.S.R. 2470 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
 - (xi) S.O. 4675 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
 - (xii) G.S.R. 2604 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
 - (xiii) G.S.R. 563(E) published in Gazette of India dated the 24th November, 1975 together with an explanatory memorandum.
 - (xiv) G.S.R. 2730 published in Gazette of India dated the 29th November, 1975 together with an explanatory memorandum.
 - (xv) G.S.R. 578(E) published in Gazette of India dated the 1st December, 1975 together with an explanatory memorandum.
 - (xvi) G.S.R. 580(E) published in Gazette of India dated the 6th December, 1975 together with an explanatory memorandum.
 - (xvii) G.S.R. 582(E) published in Gazette of India dated the 10th December, 1975 together with an explanatory memorandum.
 - (xviii) G.S.R. 2791 published in Gazette of India dated the 13th December, 1975.
 - (xix) G.S.R. 2836 and G.S.R. 2837 published in Gazette of India dated the 20th December, 1975 together with an explanatory memorandum.
 - (xx) G.S.R. 2838 published in Gazette of India dated the 20th December, 1975 together with an explanatory memorandum.
 - (xxi) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 441(E) published in Gazette of India dated the 8th August, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 994 published in Gazette of India dated the 9th August, 1975 together with an explanatory memorandum.

- (iii) G.S.R. 452(E) published in Gazette of India dated the 21st August, 1975 together with an explanatory memorandum.
- (iv) G.S.R. 2272 published in Gazette of India dated the 23rd August, 1975 together with an explanatory memorandum.
- (v) G.S.R. 467(E) published in Gazette of India dated the 26th August, 1975 together with an explanatory memorandum.
- (vi) G.S.R. 473(E) to 475(E) published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (vii) G.S.R. 2298 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (viii) G.S.R. 2299 and G.S.R. 2300 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (ix) G.S.R. 2301 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (x) G.S.R. 2302 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (xi) G.S.R. 487(E) published in Gazette of India dated the 8th September, 1975 together with an explanatory memorandum.
- (xii) G. S. R. 2375 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xiii) G.S.R. 2376 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xiv) G. S. R. 2377 and G.S.R. 2378 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xv) G.S.R. 493(E) published in Gazette of India dated the 15th September, 1975 together with an explanatory memorandum.
- (xvi) G.S.R. 2374 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xvii) G.S.R. 2401 published in Gazette of India dated the 20th September, 1975 together with an explanatory memorandum.
- (xviii) G.S.R. 517(E) published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xix) G.S.R. 2471 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.

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- (xx) G.S.R. 2472 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xxi) G.S.R. 2473 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xxii) G.S.R. 519(E) published in Gazette of India dated the 6th October, 1975 together with an explanatory memorandum.
- (xxiii) G.S.R. 520(E) published in Gazette of India dated the 9th October, 1975 together with an explanatory memorandum.
- (xxiv) G.S.R. 522(E) published in Gazette of India dated the 16th October, 1975 together with an explanatory memorandum.
- (xxv) G.S.R. 2563 published in Gazette of India dated the 25th October, 1975 together with an explanatory memorandum.
- (xxvi) G.S.R. 550(E) published in Gazette of India dated the 30th October, 1975 together with an explanatory memorandum.
- (xxvii) G.S.R. 2602 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
- (xxviii) G.S.R. 2643 published in Gazette of India dated the 8th November, 1975 together with an Explanatory memorandum.
- (xxix) G.S.R. 2672 and G.S.R. 2673 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxx) G.S.R. 2674 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxx i) G.S.R. 2675 and G.S.R. 2676 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxxii) G.S.R. 577(E) published in Gazette of India dated the 1st December, 1975 together with an explanatory memorandum.
- (xxxiii) G.S.R. 581(E) published in Gazette of India dated the 9th December, 1975 together with an explanatory memorandum.
- (xxxiv) G.S.R. 2829 published in Gazette of India dated the 13th December, 1975 together with an explanatory memorandum.
- (xxxv) G.S.R. 587(E) published in Gazette of India dated the 19th December, 1975 together with an explanatory memorandum.
- (24) A copy of the Report (Hindi version) on the Fifth General Elections to the House of the People, 1971, Volume-II (Statistical).

- (25) A copy of the Conduct of Parliamentary Elections (Sikkim) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 496(E) in Gazette of India dated the 10th September, 1975, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (26) A copy of the Order of the Election Commission issued under sub-section (6) of section 43C of the Government of Union Territories Act, 1963 as amended by the Government of Union Territories (Amendment) Act, 1975, in respect of the delimitation of parliamentary and assembly constituencies in the Union Territory of Arunachal Pradesh, published in Notification No. S.O. 639(E) in Gazette of India dated the 5th November, 1975, under sub-section (8) of section 43C of the said Act.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Acceptance of Deposits) Amendment Rules, 1975, published in Notification No. S.O. 524(E) in Gazette of India dated the 18th September, 1975.
 - (ii) The Companies (Acceptance of Deposits) Second Amendment Rules, 1975, published in Notification No. S.O. 684(E) in Gazette of India dated the 29th November, 1975.
- (28) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
 - (i) The Madras Port Trust Railway (Demurrage and Wharfage) Rules, 1975, published in Notification No. S.O. 2682 in Gazette of India dated the 16th August, 1975.
 - (ii) The Railways (Warehousing and Wharfage Second Amendment) Rules, 1975, published in Notification No. S.O. 2683 in Gazette of India dated the 16th August, 1975.
 - (iii) The Railways Red Tariff (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2528 in Gazette of India dated the 11th October, 1975.
 - (iv) The Railways Red Tariff (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 2628 in Gazette of India dated the 1st November, 1975.
 - (v) The Railways Red Tariff (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 2690 in Gazette of India dated the 15th November, 1975.
 - (vi) The Railways Red Tariff (Eighth Amendment) Rules, 1975, published in Notification No. G.S.R. 2827 in Gazette of India dated the 13th December, 1975.
- (29) A copy of the Indian Railways (Disposal of Goods not removed from Notified Railway Stations) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 554(E) in Gazette of India dated the 10th November, 1975, under sub-section (3) of section 56E of the Indian Railways Act, 1890.

[P.T.O.]

4. Report of Joint Committee—Laid on the Table

Shrimati Mukul Banerji laid on the Table a copy of the Report of the Joint Committee on the Foreign Contribution (Regulation) Bill, 1973.

5. Evidence before Joint Committee—Laid on the Table

Shrimati Mukul Banerji laid on the Table a copy of the Evidence (Volumes I and II) tendered before the Joint Committee on the Foreign Contribution (Regulation) Bill, 1973.

6. Reports of Committee on Petitions

Shri Jagannath Rao presented the Twenty-fourth and Twenty-fifth Reports of the Committee on Petitions.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Thirty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Tourism and Civil Aviation—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the India Tourism Development Corporation.

8. Statement by Minister

The Minister of Steel and Mines made a statement regarding the accident in the Chasnala Coal Mines near Dhanbad.

9. Motion for Election to Committee

Shri R. K. Sinha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri Muhammed Khuda Bukhsh died.”

The motion was adopted.

10. Government Bills—Introduced

- (1) The Betwa River Board Bill, 1976.
- (2) The Delhi Development (Amendment) Bill, 1976.
- (3) The Indian Lighthouse (Amendment) Bill, 1976.
- (4) The Income-tax (Amendment) Bill, 1976.

11. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12. Motion of thanks to the President's Address

Shri Dinesh Chandra Goswami moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976’.”

Shri Shankar Dayal Singh seconded the motion.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

One hundred and seventeen amendments [Nos. 1 to 44, 51 to 75, 77 to 117 and 118 to 124] were moved.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri Moinul Haque Choudhury
- (3) Shri Indrajit Gupta
- (4) Dr. Kailas
- (5) Shri G. P. Yadav
- (6) Shri Hari Singh
- (7) Shri Ram Deo Singh
- (8) Shri M. V. Krishnappa
- (9) Shri Ram Hedao
- (10) Shri Ismail Hossain Khan
- (11) Shri Giridhar Gomango
- (12) Shri M. C. Daga
- (13) Shri B. R. Shukla (Speech unfinished).

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-seventh Report of the Business Advisory Committee.

14. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding cancellation of sitting of Lok Sabha on Tuesday, the 13th January, 1976.
6 P.M.

(Lok Sabha adjourned till 11A.M. on Wednesday, the 7th January, 1976).

S. L. SHAKDHER,
Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 7, 1976|Pausa 17, 1897 (Saka)

No. 518

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Vishnu Ghanshyam Deshpande, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 21, 22, 24, 26—28 and 30—33 were orally answered. Replies to Starred Questions Nos. 23, 29 and 34—40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 114—171, 173, 176—192 and 194—219 were laid on the Table.

. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:—
 - (i) The Industrial Undertakings (Management, Liquidation or Reconstruction) Rules, 1975, published in Notification No. G.S.R. 2306 in Gazette of India dated the 30th August, 1975.
 - (ii) The Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1975, published in Notification No. G.S.R. 599(E) in Gazette of India dated the 15th November, 1975.
- (2) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1974-75 under section 155 of the Patents Act, 1970.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1973-74.

(ii) (a) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

(4) A copy of Notification No. S.O. 4294 (Hindi and English versions) published in Gazette of India dated the 4th October, 1975 extending the National Cooperative Development Corporation Rules, 1975 to the State of Sikkim.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1974-75.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A copy of the Report (Hindi and English versions) of the Development Council for Instruments Industry for the years 1972—74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

(7) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2288 in Gazette of India dated the 30th August, 1975, under clause (5) of Article 320 of the Constitution together with an explanatory memorandum.

(8) A copy of the Presidential Order (Hindi and English versions) issued under section 51 of the Union Territories Act, 1963 in relation to the Union Territory of Pondicherry, published in Notification No. S.O. 538(E) in Gazette of India dated the 26th September, 1975.

(9) (a) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

(i) Twenty-fourth Report of the Union Public Service Commission for the period 1st April, 1973 to 31st March, 1974.

- (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
- (10) A copy of the Uttar Pradesh Public Services (Tribunals) Ordinance, 1975 (Uttar Pradesh Ordinance No. 23 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 17th September, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1975, published in Notification No. G.S.R. 433(E) in Gazette of India dated the 30th July, 1975.
 - (ii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1975, published in Notification No. G.S.R. 985 in Gazette of India dated the 9th August, 1975.
 - (iii) G.S.R. 986 published in Gazette of India dated the 9th August, 1975 containing corrigendum to Notification No. G.S.R. 660 dated the 15th June, 1974.
 - (iv) G.S.R. 987 published in Gazette of India dated the 9th August, 1975 containing corrigendum to Notification No. G.S.R. 686 dated the 15th June, 1974.
 - (v) The All India Services (Discipline and Appeal) Third Amendment Rules, 1975, published in Notification No. G.S.R. 988 in Gazette of India dated the 9th August, 1975.
 - (vi) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1975, published in Notification No. G.S.R. 2227 in Gazette of India dated the 16th August, 1975.
 - (vii) The Indian Forest Service (Pay) Second Amendment Rules, 1975, published in Notification No. G.S.R. 2228 in Gazette of India dated the 16th August, 1975.
 - (viii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1975, published in Notification No. G.S.R. 455(E) in Gazette of India dated the 22nd August, 1975.

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- (ix) *The Indian Police Service (Pay) Ninth Amendment Rules, 1975, published in Notification No. G.S.R. 456(E) in Gazette of India dated the 22nd August, 1975.*
- (x) *The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1975, published in Notification No. G.S.R. 457(E) in Gazette of India dated the 22nd August, 1975.*
- (xi) *The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1975, published in Notification No. G.S.R. 458(E) in Gazette of India dated the 22nd August, 1975.*
- (xii) *The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1975, published in Notification No. G.S.R. 2265 in Gazette of India dated the 23rd August, 1975.*
- (xiii) *The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 2267 in Gazette of India dated the 23rd August, 1975.*
- (xiv) *The Indian Forest Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 2268 in Gazette of India dated the 23rd August, 1975.*
- (xv) *The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1975, published in Notification No. G.S.R. 471(E) in Gazette of India dated the 29th August, 1975.*
- (xvi) *The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1975, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 29th August, 1975.*
- (xvii) *The Indian Forest Service (Appointment by Competitive Examination) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 2502 in Gazette of India dated the 11th October, 1975.*
- (xviii) *The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1975, published in Notification No. G.S.R. 536(E) in Gazette of India dated the 22nd October, 1975.*
- (xix) *The Indian Administrative Service (Pay) Eighteenth Amendment Rules, 1975, published in Notification No. G.S.R. 2557 in Gazette of India dated the 25th October, 1975.*
- (xx) *The Indian Police Service (Pay) Eleventh Amendment Rules, 1975, published in Notification No. G.S.R. 2558 in Gazette of India dated the 25th October, 1975.*
- (xxi) *The Indian Forest Service (Pay) Fifth Amendment Rules, 1975, published in Notification No. G.S.R. 2559 in Gazette of India dated the 25th October, 1975.*

- (xxii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No. G.S.R. 540(E) in Gazette of India dated the 27th October, 1975.
- (xxiii) The Indian Police Service (Pay) Tenth Amendment Rules, 1975, published in Notification No. G.S.R. 541(E) in Gazette of India dated the 27th October, 1975.
- (xxiv) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 544(E) in Gazette of India dated the 29th October, 1975.
- (xxv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1975, published in Notification No. G.S.R. 545(E) in Gazette of India dated the 29th October, 1975.
- (xxvi) The All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1975, published in Notification No. G.S.R. 2635 in Gazette of India dated the 8th November, 1975.
- (xxvii) G.S.R. 2636 published in Gazette of India dated the 8th November, 1975 containing corrigendum to Notification No. G.S.R. 124 dated the 18th January, 1969.
- (xxviii) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1975, published in Notification No. G.S.R. 2660 in Gazette of India dated the 15th November, 1975.
- (xxix) The Indian Administrative Service (Pay) Seventeenth Amendment Rules, 1975, published in Notification No. G.S.R. 2661 in Gazette of India dated the 15th November, 1975.
- (xxx) The All India Services (Study Leave) Amendment Regulations, 1975, published in Notification No. G.S.R. 2691 in Gazette of India dated the 22nd November, 1975.
- (xxxi) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1975, published in Notification No. G.S.R. 2692 in Gazette of India dated the 22nd November, 1975.
- (xxxii) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1975, published in Notification No. G.S.R. 2723 in Gazette of India dated the 29th November, 1975.
- (xxxiii) The All India Services (Study Leave) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 2779 in Gazette of India dated the 13th December, 1975.

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- (xxxiv) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1975, published in Notification No. G.S.R. 2830 in Gazette of India dated the 20th December, 1975.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1974-75.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Delhi Small Industries Development Corporation Limited, Delhi, for the years 1971-72, 1972-73 and 1973-74.
 - (ii) Annual Report of the Delhi Small Industries Development Corporation Limited, Delhi for the period from 15.2.71 to 31.3.1972 along with the Audited Accounts.
 - (iii) Annual Report of the Delhi Small Industries Development Corporation Limited, Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Delhi Small Industries Development Corporation Limited, Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- (i) The Naval Ceremonial, Condition of Service and Miscellaneous (Amendment) Regulations, 1975, published in Notification No. S.R.O. 344 in Gazette of India dated the 8th November, 1975.
 - (ii) The Navy (Discipline and Miscellaneous Provisions) (1st Amendment) Regulations, 1975, published in Notification No. S.R.O. 360 in Gazette of India dated the 29th November, 1975.
 - (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1975, published in Notification No. S.R.O. 361 in Gazette of India dated the 29th November, 1975.

- (15) A copy of the Annual Report (Hindi and English versions) of the Mishra Dhatu Nigam Limited, Hyderabad, for the period ended 31st December, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

6. Reports of Committee on Petitions

Shri Jagannath Rao presented the Twenty-sixth, Twenty-seventh and Twenty-eighth Reports of the Committee on Petitions.

7. Report of Committee on Subordinate Legislation

Shrimati Marjorie Godfrey presented the Seventeenth Report of the Committee on Subordinate Legislation.

8. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and eighty-first Report of the Public Accounts Committee on Emergency Agricultural Production Programme relating to the Ministry of Agriculture commented upon in the Supplementary Report of the Comptroller and Auditor General of India for 1972-73, Union Government (Civil).

9. Reports of Estimates Committee

Shri R. K. Sinha presented the following Reports of Estimates Committee:—

- (i) Eightieth Report on the Ministry of Information and Broadcasting regarding action taken by Government on the recommendations contained in their Fifty-eighth Report on Films—Part I.
- (ii) Eighty-first Report on the Ministry of Information and Broadcasting regarding action taken by Government on the recommendations contained in their Fifty-ninth Report on Films—Part II.

10. Report and Minutes of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Seventy-fifth Report of the Committee on Public Undertakings on National Coal Development Corporation Limited and Minutes of the sitting of the Committee relating thereto.

[P.T.O.]

11. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fortieth Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of Western Railway.
- (ii) Forty-first Report on the Cabinet Secretariat (Department of Personnel and Administrative Reforms)—Reservations for Scheduled Castes and Scheduled Tribes in Services.

12. Report of Railway Convention Committee

Shri B. S. Murthy presented the Eighth Report of the Railway Convention Committee on Railways' Fourth and Fifth Five Year Plans and other Ancillary Matters.

13. Motion for Election to Committee

Shri Janaki Ballav Patnaik moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

14. Motion Regarding Fifty-seventh Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

“That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 6th January, 1976”.

The motion was adopted.

15. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Dinesh Chandra Goswami and seconded by Shri Shankar Dayal Singh and the amendments thereto moved on the 6th January, 1976, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976.”

The following Members took part in the debate:—

- (1) Shri B. R. Shukla
- (2) Shri Prasannbhai Mehta
- (3) Dr. V. K. R. Varadaraja Rao

(Lok Sabha adjourned at 1P.M. and re-assembled at 2 P.M.)

- (4) Shri Era Sezhiyan
- (5) Shri Syed Ahmed Aga
- (6) Shri Krishnan Manoharan
- (7) Shri Amarnath Vidyalankar
- (8) Shri S. A. Shamim
- (9) Shri Chandrajit Yadav
- (10) Kumari Maniben Vallabhbhai Patel
- (11) Shri Shankar Dev
- (12) Shri Somnath Chatterjee
- (13) Shri M. Ram Gopal Reddy
- (14) Shri Shibban Lal Saxena
- (15) Shri Paripoornanand Painuli
- (16) Shrimati T. Lakshmikanthamma
- (17) Shrimati Savitri Shyam
- (18) Shri Rajdeo Singh
- (19) Shri K. Lakkappa (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th January, 1970).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 8, 1976/Pausa 18, 1897 (Saka)

No. 519

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 41—44, 46, 47 and 49—52 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 220—227, 229—319, 321 and 322 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Payment of Bonus Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2367 in Gazette of India dated the 6th September, 1975, under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.
- (2) A copy of the Working Journalists Wage Board (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2428 in Gazette of India dated the 20th September, 1975, under sub-section (3) of section 20 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Paradip Port Trust for the year 1973-74 and the Audit Report there on.
 - (ii) Annual Accounts of the Kandla Port Trust for the year 1973-74 and the Audit Report thereon.
 - (iii) Annual Accounts of the Visakhapatnam Port Trust for the year 1973-74 and the Audit Report thereon.

[P.T.O.]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1973-74.
 - (ii) Annual Report of Central Inland Water Transport Corporation Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2284-85 in Gazette of India dated the 23rd August, 1975, under section 24 of the Seamen's Provident Fund Act, 1966.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Examination of Masters and Mates (Amendment) Rules, 1975, published in Notification No. G.S.R. 2421 in Gazette of India dated the 20th September, 1975.
 - (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1975, published in Notification No. G.S.R. 2447 in Gazette of India dated the 27 September, 1975.
 - (iii) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1975, published in Notification No. G.S.R. 2585 in Gazette of India dated the 25th October, 1975.
 - (iv) The Shipping Development Fund (Loans and other Financial Assistance) Rules, 1975, published in Notification No. G.S.R. 539(E) in Gazette of India dated the 25th October, 1975.
 - (v) The Shipping Development Fund (Loans and other Financial Assistance) Amendment Rules, 1975, published in Notification No. G.S.R. 561(E) in Gazette of India dated the 19th November, 1975.
- (7) A copy each of the following Reports (Hindi and English versions) under section 19 of the All India Institute of Medical Sciences Act, 1956:—
- (i) Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1973-74.
 - (ii) Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1974-75.
- (8) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (9) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 508(E) in Gazette of India dated the 27th September, 1975, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (10) A copy of the Indian Medicine Central Council (Election) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2350 in Gazette of India dated the 6th September, 1975, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970.
- (11) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2655 in Gazette of India dated the 8th November, 1975, under section 38 of the Drugs and Cosmetics Act, 1940.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act, 1971:—
 - (i) The Medical Termination of Pregnancy Rules, 1975, published in Notification No. G.S.R. 2543 in Gazette of India dated the 18th October, 1975.
 - (ii) The Medical Termination of Pregnancy Regulations, 1975, published in Notification No. G.S.R. 2544 in Gazette of India dated the 18th October, 1975.
- (13) A copy of Notification No. S.O. 416(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 1975 extending the Rules for the Prevention of Unlawful Possession of Telegraph Wires and the Telegraph Wires (Permission for Sale and Purchase) Rules, 1954 to the State of Sikkim.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Wireless Telegraph (Amendment) Rules, 1975, published in Notification No. G.S.R. 2286 in Gazette of India dated the 23rd August, 1975.
 - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1975 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 28th August, 1975.
- (15) A copy of the Aluminium (Control) Fourth Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 446(E) in Gazette of India dated the 25th August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (16) A copy of Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated the 13th December, 1975 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.

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- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1973-74.
 - (ii) Annual Report of the Bharat Gold Mines Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds and Family Pension Schemes, for the year 1973-74.
- (19) A copy of Notification No. G.S.R. 2529 published in Gazette of India dated the 11th October, 1975 containing corrigendum to Notification No. G.S.R. 1184 dated the 2nd November, 1974, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (20) A copy of the Equal Remuneration Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 530(E) in Gazette of India dated the 18th October, 1975, under sub-section (3) of section 13 of the Equal Remuneration Ordinance, 1975.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
- (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1975, published in Notification No. G.S.R. 984 in Gazette of India dated the 2nd August, 1975.
 - (ii) The Employees' Family Pension (Amendment) Scheme, 1975, published in Notification No. G.S.R. 2321 in Gazette of India dated the 30th August, 1975.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
- (i) The Coal Mines Family Pension (Amendment) Scheme, 1975, published in Notification No. G.S.R. 2631 in Gazette of India dated the 1st November, 1975.
 - (ii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1975, published in Notification No. G.S.R. 2772 in Gazette of India dated the 6th December, 1975.
 - (iii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in Notification No. G.S.R. 2773 in Gazette of India dated the 6th December, 1975.
 - (iv) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in Notification No. G.S.R. 2774 in Gazette of India dated the 6th December, 1975.
 - (v) The Nevveli Coal Mines Provident Fund (Third Amendment) Scheme, 1975, published in Notification No. G.S.R. 2775 in Gazette of India dated the 6th December, 1975.

- * (23) A copy of Notification No. G.S.R. 16(E) published in Gazette of India dated the 8th January, 1976 containing the Order of the President suspending certain rights conferred by article 19 of the Constitution for the period during which the Proclamations of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1971 and on the 25th June, 1975, are both in force, under clause (3) of article 359 of the Constitution.

4. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-second Report of the Estimates Committee on the erstwhile Ministry of Industrial Development regarding Action Taken by Government on the recommendations contained in their Sixtieth Report on Availability and Distribution of Cement.

5. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma, presented the Seventy-fourth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-fourth Report on State Farms Corporation of India Limited.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Forty-second Report on the Ministry of Education, Social Welfare and Culture (Department of Education) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the University Grants Commission and admission and other facilities provided to Scheduled Castes and Scheduled Tribes by the Universities.
- (ii) Forty-third Report on the Ministry of Home Affairs—Pre-Examination Training Centre, Allahabad.

7. Report of Railway Convention Committee

Shri B. S. Murthy presented the Ninth Report of the Railway Convention Committee on Social Burdens on Indian Railways.

3. Motions for Election to Committees

- (1) Shri H. M. Trivedi moved the following motion:—

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board with effect from the date it is reconstituted.”

The motion was adopted.

- (2) Shri K. V. Raghunatha Reddy moved the following motion:—

“That in pursuance of section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State

*Laid at 6 P.M.

[P.T.O.]

Insurance (Central) Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation."

The motion was adopted.

9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Dinesh Chandra Goswami and seconded by Shri Shankar Dayal Singh and the amendments thereto moved on the 6th January, 1976, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976."

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri P. K. Deo
- (3) Shri Ramsahai Pandey
- (4) Shri Tridib Chaudhuri
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (5) Shri P. Ranganath Shenoy
- (6) Shri H. M. Patel
- (7) Shri Mulki Raj Saini
- (8) Shrimati Parvathi Krishnan
- (9) Shri Raja Kulkarni
- (10) Shrimati Marjorie Godfrey
- (11) Shri Dharnidhar Das
- (12) Dr. K. L. Rao
- (13) Swami Brahmanand
- (14) Shri Y. B. Chavan
- (15) Shri N. Sreekantan Nair
- (16) Shri Anantrao Patil
- (17) Shri P. G. Mavalankar
- (18) Shri Damodar Pandey
- (19) Shri G. Viswanathan
- (20) Shri K. Gopal
- (21) Shrimati Roza Vidyadhar Deshpande
- (22) Shri Chappalendu Bhattacharyya

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th January, 1976).

S. L. SHAKHER,
Secretary-General.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Friday, January 9, 1976|Pausa 19, 1897 (Saka)

No. 520

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 61, 62, 66, 67, 71—73 and 75 were orally answered. Starred Question No. 69 was taken up but postponed for answer by Minister of Finance on 23.1.76. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 323—371, 373, 374, 376—389 and 391—425 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 591(E) in Gazette of India dated the 29th December, 1975.
 - (ii) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1975, published in Notification No. G.S.R. 598(E) in Gazette of India dated the 31st December, 1975.
 - (iii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1975, published in Notification No. G.S.R. 599(E) in Gazette of India dated the 31st December, 1975.
- (2) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1974, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

*The Report was previously laid on the Table on the 30th July, 1975.

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- (3) A copy each of the following reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1973 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1973-74 published in Notification No. F.6[9]74-Fin. (G) in Delhi Gazette dated the 25th June, 1975, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (5) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1975 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (6) A copy of the Securities Contracts (Regulation) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2641 in Gazette of India dated the 8th November, 1975, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Savings Banks (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2339 in Gazette of India dated the 6th September, 1975.
 - (ii) The Post Office Savings Bank (Fourth Amendment) Rules 1975, published in Notification No. G.S.R. 2398 in Gazette of India dated the 20th September, 1975.
 - (iii) The Post Office Savings Banks (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2468 in Gazette of India dated the 4th October, 1975.
 - (iv) The Post Office Savings Banks (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 2601, in Gazette of India dated the 1st November, 1975.

- (v) The Mysore Government Savings Banks (Nomination) Amendment Rules, 1975, published in Notification No. G.S.R. 2841 in Gazette of India dated the 20th December, 1975.
 - (vi) The Mysore Government Savings Banks (Amendment) Rules, 1975, published in Notification No. G.S.R. 2842, in Gazette of India dated the 20th December, 1975.
 - (vii) The Post Office Savings Banks (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 2843 in Gazette of India dated the 20th December, 1975.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 2340 in Gazette of India dated the 6th September, 1975.
 - (ii) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 2510 in Gazette of India dated the 11th October, 1975.
 - (iii) The Post Office Savings Certificates (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2797 in Gazette of India dated the 13th December, 1975.
 - (iv) The National Savings Certificates (Fifth Issue) (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2798 in Gazette of India dated the 13th December, 1975.
 - (v) The Post Office Savings Certificates (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 2840 in Gazette of India dated the 20th December, 1975.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) First Amendment Scheme, 1975, published in Notification No. S.O. 472(E) in Gazette of India dated the 5th September, 1975 (English version) and S.O. 4471 in Gazette of India dated the 18th October, 1975 (Hindi version).
 - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Scheme, 1975, published in Notification No. S.O. 521(E) in Gazette of India dated the 17th September, 1975 (English version) and S.O. 5242 in Gazette of India dated the 13th December, 1975 (Hindi version).

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- (iii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1975, published in Notification No. S.O. 672(E) in Gazette of India dated the 21st November, 1975.
 - (iv) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1975, published in Notification No. S.O. 5415 in Gazette of India dated the 27th December, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971:—
- (i) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1975, published in Notification No. S.O. 525(E) in Gazette of India dated the 19th September, 1975.
 - (ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1975, published in Notification No. S.O. 5039 in Gazette of India dated the 22nd November, 1975.
 - (iii) The Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1975, published in Notification No. S.O. 705(E) in Gazette of India dated the 12th December, 1975.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971:—
- (i) The Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1975, published in Notification No. S.O. 526(E) in Gazette of India dated the 19th September, 1975.
 - (ii) The Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1975, published in Notification No. S.O. 5040 in Gazette of India dated the 22nd November, 1975.
 - (iii) The Emergency Risks (Undertakings) Insurance (Fifth Amendment) Scheme, 1975, published in Notification No. S.O. 706(E) in Gazette of India dated the 12th December, 1975.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 593(E) published in Gazette of India dated the 29th December, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 602(E) published in Gazette of India dated the 31st December, 1975 together with an explanatory memorandum.

- (iii) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum.
- (13) A copy of the Gold Control (Licensing of Dealers) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 745(E) in Gazette of India dated the 31st December, 1975, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (14) A copy of the Central Sales Tax (Registration and Turn-over) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 30th December, 1975, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (15) A copy of the Central Excise (Twenty-second Amendment) Rules 1975 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 29th December, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (16) A copy of the Aircraft (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 927 in Gazette of India dated the 26th July, 1975, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (17) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | |
|--|--------------------------|
| (i) Statement No. XXXVII—Eighth Session, 1969. | } Fourth
Lok
Sabha |
| (ii) Statement No. XXXVII—Ninth Session, 1969 | |
| (iii) Statement No. XXX—Eleventh Session, 1970 | |
| (iv) Statement No. XXX—Fourth Session, 1972 | } Fifth
Lok
Sabha |
| (v) Statement No. XXIII—Seventh Session, 1973 | |
| (vi) Statement No. XIX—Eighth Session, 1973 | |
| (vii) Statement No. XV—Ninth Session, 1973 | |
| (viii) Statement No. XIX—Tenth Session, 1974 | |
| (ix) Statement No. XII—Eleventh Session, 1974 | |
| (x) Statement No. XI—Twelfth Session, 1974 | |
| (xi) Statement No. XIII—Thirteenth Session, 1975 | |
| (xii) Statement No. XIV—Thirteenth Session, 1975 | |
| (xiii) Statement No. XV—Thirteenth Session, 1975 | |
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Viscose Staple Fibre Control (Amendment) Order, 1975, published in Notification No. S.O. 2441 in Gazette of India dated the 2nd August, 1975.

- (ii) The Cotton Textiles (Control) Third Amendment Order, 1975, published in Notification No. S.O. 4799 in Gazette of India dated the 15th November, 1975.
 - (iii) The Cotton Textiles (Control) Second Amendment Order, 1975, published in Notification No. S.O. 4403 in Gazette of India dated the 11th October, 1975.
- (19) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1974-75.
- (20) A copy each of the following statements (Hindi and English versions):—
- (i) Statement showing the packing of controlled cloth from 1st October, 1974 to 31st March, 1975.
 - (ii) Statement showing the allotment of controlled cloth to various States and Retail shops out of October, 1974 packing (allotted in November, 1974).
 - (iii) Statement showing allotment of controlled cloth to various States and Retail shops out of November, 1974 packing (allotted in December, 1974).
 - (iv) Statement showing allotment of controlled cloth to various States and Retail shops out of December, 1974 packing (allotted in January, 1975).
 - (v) Statement showing allotment of controlled cloth to various States and Retail shops out of January, 1975 packing (allotted in February, 1975).
 - (vi) Statement showing variety-wise allotment of controlled cloth to various States and to Retail shops out of March, 1975 packing (allotted in April, 1975).
 - (vii) Statement showing allotment of controlled cloth to various States and Retail shops out of February, 1975 packing (allotted in March, 1975).
- (21) A copy of Notification No. S.R.O. 373(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1975 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956, issued under clause 5 of the Cotton Textiles (Export Control) Order, 1949.

4. Minutes of Railway Convention Committee|Sub-Committee—Laid on the Table

The following Minutes of the Railway Convention Committee|Sub-Committee, were laid on the Table:—

- (1) Minutes of First to Seventeenth, Nineteenth, Twentieth, Twenty-second to Twenty-fourth and Twenty-eighth Sitzings of the Railway Convention Committee, 1973.
- (2) Minutes of First to Sixth Sitzings of the Sub-Committee of the Railway Convention Committee, 1973 on Requirements and Availability of Wagons.

5. Report of Railway Convention Committee

Shri B. S. Murthy presented the Eleventh Report of the Railway Convention Committee on Rate of Dividend for 1976-77 and other Ancillary Matters.

6. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Twelfth Report of the Committee on Government Assurances.

7. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and eighty-second Report relating to Films Division (Ministry of Information and Broadcasting) on Paragraph 49 of the Report of the Comptroller and Auditor General of India for 1972-73, Union Government (Civil).
- (2) Hundred and eighty-fourth Report on Action Taken by Government on the recommendations contained in their Hundred and thirty-sixth Report relating to Import of Hop Plants (Department of Agriculture).

8. Report of Committee on Public Undertakings

Shri Nawal Kishore Sharma presented the Seventy-sixth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-sixth Report on Indian Drugs and Pharmaceuticals Limited.

9. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th January, 1976.

10. Demands for Excess Grants (General)—1973-74

Shrimati Sushila Rohatgi presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1973-74.

11. Supplementary Demands for Grants (General)—1975-76

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1975-76.

12. Government Bill—Introduced

The Imports and Exports (Control) Amendment Bill, 1976.

13. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Imports and Exports (Control) Amendment Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

14. Government Bill—Introduced

The Election Laws (Extension to Sikkim) Bill, 1976.

15. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Election Laws (Extension to Sikkim) Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

16. Government Bills—Introduced

- (1) The Beedi Workers Welfare Cess Bill, 1976.
- (2) The Beedi Workers Welfare Fund Bill, 1976.

17. Motion of thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri Dinesh Chandra Goswami and seconded by Shri Shankar Dayal Singh and the amendments thereto moved on the 6th January, 1976:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976.’”

On amendment No. 68 moved by Shri P. G. Mavalankar, the House divided, Ayes 38; Noes 225. The amendment was accordingly negatived.

On amendment No. 77 moved by Shri Era Sezhiyan, the House divided, Ayes 35; Noes 224. The amendment was accordingly negatived.

All other amendments moved were also negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

18. Government Bills—Passed

- (i) The Income-Tax (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Ramavatar Shastri
- (3) Shri Erasmo de Sequeira

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(ii) The Delhi Development (Amendment) Bill, 1976.

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri C. K. Chandrappan
- (3) Shri M. C. Daga
- (4) Shri Erasmo de Sequeira

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

19. Government Bill—under consideration

The Sales Promotion Employees (Conditions of Service) Bill, 1975, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Dinen Bhattacharya
- (3) Shri Narsingh Narain Pandey
- (4) Shri Erasmo de Sequeira

The discussion was not concluded.

20. Motion regarding Fifty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Prasannbhai Mehta moved the following motion:—

“That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th January, 1976.”

The motion was adopted.

21. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1975 (Amendment of articles 74 and 163) by Shri C. K. Chandrappan.

[P.T.O.]

- (2) The Constitution (Amendment) Bill, 1975 (*Insertion of new article 342A*) by Shri C. K. Chandrappan.
- (3) The Constitution (Amendment) Bill, 1975 (*Amendment of article 324*) by Shri C. K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 1975 (*Amendment of article 81 and 82*) by Shri C. K. Chandrappan.
- (5) The Advocates (Amendment) Bill, 1975 (*Amendment of section 24*) by Shri Sakti Kumar Sarkar.
- (6) The Compulsory Adult Education Bill, 1975 by Shri C. K. Chandrappan.
- (7) The Children, Students and Youth (Rights and Welfare) Bill, 1975 by Shri C. K. Chandrappan.
- (8) The Maintenance of Internal Security (Repeal) Bill, 1976 by Shri Erasmo de Sequeira.

22. PRIVATE MEMBER'S BILL—WITHDRAWN

The Constitution (Amendment) Bill, 1973 (Amendment of article 80 and omission of Fourth Schedule) by Shri Dinesh Chandra Goswami

Shri Dinesh Chandra Goswami concluded his speech on the motion for consideration of the Bill moved by him on the 2nd May, 1975.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri P. G. Mavalankar
- (3) Shri Erasmo de Sequeira
- (4) Shri Amrit Nahata
- (5) Dr. V. A. Seyid Muhammad

Shri Dinesh Chandra Goswami replied to the debate. The amendment moved was negatived.

The Bill was withdrawn by leave of the House.

23. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

The Constitution (Amendment) Bill, 1972 (Amendment of articles 22, 32, etc.) by Shri Dinan Bhattacharyya

The motion for consideration of the Bill was moved by Shri Dinan Bhattacharyya.

The following Members took part in the debate:—

- (1) Shri N. K. P. Salve
- (2) Shri Dinesh Joarder (*Speech unfinished*).

The discussion was not concluded.
5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, January 12, 1976 | Pausa 22, 1897 (Saka)

No. 521

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 81—85, 87, 89 and 90 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 426—466 and 468—538 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Water (Prevention and Control of Pollution) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 58(E) in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy of the Delhi Development Authority (Removal of Objectionable Developments) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2385 in Gazette of India dated the 26th July, 1975, under section 58 of the Delhi Development Act, 1957.
- (3) A copy of the Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Amendment Ordinance, 1975 (Uttar Pradesh Ordinance No. 39 of 1975) promulgated by the Governor of U.P. on the 29th December, 1975, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (4) A copy of the Interim Report 1973 of Wakf Inquiry Committee (Hindi version).
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

[P.T.O.]

- (i) The Sugarcane (Control) Amendment Order, 1975, published in Notification No. G.S.R. 492(E) in Gazette of India dated the 12th September, 1975.
- (ii) The Sugarcane (Control) Second Amendment Order, 1975, published in Notification No. G.S.R. 542(E) in Gazette of India dated the 27th October, 1975.
- (iii) The Sugar (Price Determination for 1975-76 Production) Order, 1975, published in Notification No. G.S.R. 571(E) in Gazette of India dated the 29th November, 1975.
- (6) A copy of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 25 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 17th September, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (7) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1974-75, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (8) A copy of the Central Excise (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 15 in Gazette of India dated the 3rd January, 1976, under section 38 of the Central Excise and Salt Act, 1944.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Food Corporations Act, 1964:—
 - (i) The Food Corporations (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 485(E) in Gazette of India dated the 6th September, 1975.
 - (ii) The Food Corporations (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 538(E) in Gazette of India dated the 24th October, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Amendment Order, 1975, published in Notification No. G.S.R. 2580 in Gazette of India dated the 25th October, 1975.
 - (ii) G.S.R. 2581 published in Gazette of India dated the 25th October, 1975 rescinding the Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969, published in Notification No. G.S.R. 1103 dated the 3rd May, 1969.
- (11) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1974-75 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

- (12) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1972-73 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (13) A copy of the Fertiliser (Control) Third Amendment Order, 1975, (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated the 8th September, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report of the Madhya Pradesh Agro-Industries Corporation Limited, Bhopal for the year 1972-73.
- (15) (a) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above.
- (16) A copy each of the following Reports (Hindi and English versions):—
 - (a) Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1973-74.
 - (b) Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1974-75.
 - (c) Annual Report of the Indian Institute of Technology, Kanpur, for the year 1974-75.
 - (d) Annual Report of the Indian Institute of Technology, Delhi, for the year 1974-75.
 - (e) Annual Report of the Indian Institute of Technology, Bombay, for the year 1974-75.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (16) (a) above.

*The Report was laid on the Table of Lok Sabha on the 21st July, 75.

(18) A copy each of the following Reports (Hindi and English versions):—

- (i) Annual Report of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1974-75.
- (ii) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1974-75.
- (iii) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1974-75.
- (iv) Annual Report of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1974-75.

(19) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1974-75.

(20) A copy each of the following Reports (Hindi and English versions):—

- (i) Annual Report of the Indian School of Mines, Dhanbad, for the year 1973-74.
- (ii) Annual Report of the Indian School of Mines, Dhanbad, for the year 1974-75.

(21) Statement showing reasons for delay in laying the Report at (20) (i) above.

(22) A copy each of the following Reports (Hindi and English versions):—

- (i) Annual Report of the Indian Institute of Management, Ahmedabad, for the year 1974-75.
- (ii) Annual Report of the Indian Institute of Management, Calcutta, for the year 1974-75.
- (iii) Annual Report of the Indian Institute of Management, Bangalore, for the year 1974-75.

(23) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1974-75.

(24) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1974-75.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—

- (i) The University Grants Commission (Disqualification, Retirement and conditions of service of Members) Amendment Rules, 1975, published in Notification No. G.S.R. 2417 in Gazette of India dated the 20th September, 1975.

(ii) The University Grants Commission (Terms and Conditions of Service of Employees) (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 2521 in Gazette of India dated the 11th October, 1975.

(26) A copy of the Annual Report (Hindi version) of the Sangeet Natak Akademi, New Delhi, for the year 1973-74.

(27) A copy of the Annual Report (Hindi version) of the Lalit Kala Akademi, New Delhi, for the year 1973-74.

(28) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1974-75.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th January, 1976, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, upto the last day of the Ninety-sixth Session of Rajya Sabha.

5. Intimating regarding release on parole of Member

The Speaker informed the House of a communication dated the 10th January, 1976, from the Superintendent, Central, New Delhi, intimating that Shrimati Gayatri Devi, Member, Lok Sabha, had been released on parole on 9-1-76 for a period of two months commencing 9-1-76 vide Ministry of Finance order No. 708/5/76-Cus. IX dated 9-1-76.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and eighty-fifth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and sixtieth Report on paragraph 42 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to Indian Agents' Commission—Department of Supply.

7. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-third Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Fifty-seventh Report on the Ministry of Health and Family Planning (Department of Health)—Central Government Health Scheme.

8. Report of Committee on subordinate Legislation

Dr. Kailas presented the Eighteenth Report of the Committee on subordinate Legislation.

9. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Thirteenth Report of the Committee on Government Assurances.

10. Reports of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Fifteenth and Sixteenth Reports of the Joint Committee on Offices of Profit.

[P.T.O.]

11. Statement by Minister

The Minister of Petroleum made a statement regarding the tragic helicopter accident in the Bombay High involving the death of five persons.

12. Supplementary Demands for Grants (Railways)—1975-76

Shri Mohd. Shafi Qureshi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1975-76.

13. Government Bill—Introduced

The Unit Trust of India (Amendment) Bill, 1976.

14. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Unit Trust of India (Amendment) Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

15. Government Bill—Introduced

The Voluntary Disclosure of Income and Wealth Bill, 1976.

16. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Voluntary Disclosure of Income and Wealth Ordinance, 1975 and the Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

17. Government Bill—Introduced

The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976.

18. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

19. Government Bills—Passed

(i) *The Sales Promotion Employees (Conditions of Service) Bill, 1975, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 9th January, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Ram Singh Bhai
- (2) Shrimati Roza Vidyadhar Deshpande
- (3) Shri K. Gopal
- (4) Shri Vayalar Ravi
- (5) Shri Amrit Nahata
- (6) Shri Indrajit Gupta
- (7) Shri M. C. Daga

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 2 to Clause 2 moved by Shri Indrajit Gupta, the House divided, Ayes 20; Noes 109. The amendment was accordingly negatived.

Clauses 2 to 12 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

(ii) *The Election Laws (Extension to Sikkim) Bill, 1976*

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad.

Shri Ranen Sen took part in the debate.

Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. A. Seyid Muhammad.

The motion was adopted and the Bill was passed.

(iii) *The Imports and Exports (Control) Amendment Bill, 1976*

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyaya.

Shrimati Roza Vidyadhar Deshpande took part in the debate.

Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The motion was adopted and the Bill was passed.

[P.T.O.]

✓ 20. **Resolution—under consideration**

Shri Mohd. Shafi Qureshi moved the following Resolution:—

“That this House approves the recommendations made in paras 4, 5, 15, 16, 17 and 23 contained in the Eleventh Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on 9th January, 1976.

That this House further directs that the action taken by Government on the other recommendations made in this Report, as well as in the Eighth and Ninth Reports, should be reported to the Committee.”

Shri Samar Mukherjee took part in the debate. His speech was not concluded.

The discussion on the Resolution was not concluded.

✓ 21. **Statement by Minister**

The Minister of Steel and Mines made a further statement regarding the accident in the Chasnalla coal mines near Dhanbad.

✓ 22. **Discussion under Rule 193**

Shri Ranen Sen raised a discussion on the statement made by the Minister of Steel and Mines in the House on the 6th January, 1976 regarding the accident in the Chasnalla coal mines near Dhanbad.

The following Members took part in the debate:—

- (1) Shri R. N. Sharma
- (2) Shri Samar Mukherjee
- (3) Shri Damodar Pandey
- (4) Shri Satyendra Narayan Sinha
- (5) Shri Shankar Dayal Singh
- (6) Sardar Swaran Singh Sokhi
- (7) Shri Jagannath Mishra
- (8) Shri Paripoornanand Painuli
- (9) Shri Priya Ranjan Das Munsi
- (10) Shri Amrit Nahata

Shri Chandrajit Yadav replied to the discussion.

The discussion was concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th January, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—Part I

[Brief Record of Proceedings]

Thursday, January 15, 1976 [Pausa 25, 1897 (Saka)]

No. 522

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121, 123, 124, 127, 128, 131; 133; 134; 136 and 139 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Question Nos. 101—120 listed for the 13th January, 1976 were also laid on the Table as the sitting of Lok Sabha fixed on the 13th January, 1976 had been cancelled on account of Muharram.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 597—668 were laid on the Table.

Replies to Unstarred Questions Nos. 539—571 and 573—596 listed for the 13th January, 1976 were also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (i) The Apprenticeship (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 25th August, 1975.
 - (ii) The Apprenticeship (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2462 in Gazette of India dated the 27th September, 1975.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Petroleum (Storage) Amendment Order, 1975, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 12th September, 1975.

[P.T.O.]

- (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1975, published in Notification No. G.S.R. 567(E) in Gazette of India dated the 29th November, 1975.
 - (iii) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1975, published in Notification No. G.S.R. 568(E) in Gazette of India dated the 29th November, 1975.
 - (iv) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Third Amendment Order 1975, published in Notification No. G.S.R. 569(E) in Gazette of India dated the 29th November, 1975.
 - (v) G.S.R. 570(E) published in Gazette of India dated the 29th November, 1975 containing corrigendum to Notification No. G.S.R. 406(E) dated the 14th July, 1975.
 - (vi) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1975, published in Notification No. G.S.R. 575(E) in Gazette of India dated the 1st December, 1975.
 - (vii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Fourth Amendment Order, 1975, published in Notification No. G.S.R. 576(E) in Gazette of India dated the 1st December, 1975.
- (3) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
- (i) The Passports (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 537(E) in Gazette of India dated the 23rd October, 1975.
 - (ii) G.S.R. 564(E) published in Gazette of India dated the 27th November, 1975 making certain amendments in Notification No. G.S.R. 398(E) dated the 30th August, 1972.
- (4) A copy of the Uttar Pradesh Homoeopathic Medicine (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 32 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 10th October, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (5) A copy of the Official Languages (Manner of Authorisation of Hindi Translation of Bills) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1976 under sub-section (2) of section 8 of the Official Languages Act, 1963.
- (6) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1975.

- (7) A copy of the Payment of Gratuity (Central) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2868 in Gazette of India dated the 20th December, 1975, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-fourth Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Sixty-second Report on the Ministry of Finance (Department of Banking)—Extension of Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-fourth Report on Action taken by Government on the recommendations contained in their Twenty-fourth Report on the Ministry of Home Affairs—Socio-economic conditions of the Scheduled Castes and Scheduled Tribes in Laccadive, Minicoy and Admindivi Islands.
- (2) Forty-fifth Report on Action Taken by Government on the recommendations contained in their Twentieth Report on the Ministry of Home Affairs and Planning Commission—Plan Allocations for Scheduled Castes and Scheduled Tribes.
- (3) Forty-sixth Report on Action Taken by Government on the recommendations contained in their Twenty-third Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Andaman and Nicobar Islands.
- (4) Forty-seventh Report on Action Taken by Government on the recommendations contained in their Eleventh Report on the erstwhile Ministry of Education and Social Welfare (Department of Social Welfare)—Tribal Development Blocks in Gujarat.

7. Government Bill—Introduced

The Delhi Land Holdings (Ceiling) Amendment Bill, 1976.

8. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Land Holdings (Ceiling) Amendment Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bills—Introduced

(1) The Burmah Shell (Acquisition of Undertakings in India) Bill, 1976.

(2) The Regional Rural Banks Bill, 1976.

10. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Regional Rural Banks Ordinance, 1975, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Resolution—Adopted

Discussion on the following Resolution moved by Shri Mohd. Shafi Qureshi on the 12th January, 1976, continued:—

“That this House approves the recommendations made in paras 4, 5, 15, 16, 17 and 23 contained in the Eleventh Report of the Committee appointed to review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on 9th January, 1976.

That this House further directs that the action taken by Government on the other recommendations made in this Report, as well as in the Eighth and Ninth Reports, should be reported to the Committee.”

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri S. M. Banerjee
- (3) Pandit D. N. Tiwary
- (4) Shri M. Ram Gopal Reddy
- (5) Shri M. C. Daga
- (6) Shri R. P. Yadav

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (7) Shri Shankar Narayan Singh Deo
- (8) Shri Bibhuti Mishra
- (9) Shri R. N. Sharma

Shri Mohd. Shafi Qureshi replied to the debate.

The Resolution was adopted.

12. Supplementary Demands for Grants (General)—1975-76

Discussion on the Supplementary Demands for Grants Nos. 1, 6, 11, 12, 19 to 21, 24, 27 to 29, 41, 52, 59, 63, 69, 77 to 81, 84, 95, 96 and 103 in respect of the Budget (General) for 1975-76 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1975-76, were voted in full.

13. Demands for Excess Grants (General)—1973-74

Discussion on the Demands for Excess Grants Nos. 1, 13, 15, 18, 23, 33; 41; 47; 51; 53 to 57; 62; 75; 80; 85; 87; 90 and 93 in respect of the Budget (General) for 1973-74 commenced and was concluded.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1973-74, were voted in full.

14. President's Message

The Speaker communicated to Lok Sabha the following message dated the 14th January, 1976 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 5th January, 1976."

15. Supplementary Demands for Grants (Railways)—1975-76

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1975-76 commenced and was concluded.

The Supplementary Demand for Grant No. 15 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 1975-76 was voted in full.

16. Government Bill—Under Consideration

The Unit Trust of India (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:—

(1) Shri C. K. Chandrappan

(2) Shri M. C. Daga (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th January, 1976)

S. L. SHAKDHER,
Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 16, 1976 | Pausa 26, 1897 (Sāka)

No. 523

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 141, 142, 144, 145, 147—152 and 155 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 669—677, 679—688, 690—704 and 706—741 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Cement (Quality Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 417(E) in Gazette of India dated the 4th August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Code of Criminal Procedure (Uttar Pradesh Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 38 of 1975) (Hindi and English versions) promulgated by the Governor of U. P. on the 28th November, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh.
- (4) A copy of the Adjudication Proceedings and Appeal (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2341 in Gazette of India dated the 6th September, 1975, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.

[P.T.O.]

- (5) A copy of the Central Excise (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 17(E) in Gazette of India dated the 8th January, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 2562 published in Gazette of India dated the 25th October, 1975 containing corrigendum to Notification No. G.S.R. 879 dated the 19th July, 1975.
 - (ii) G.S.R. 5(E) and G.S.R. 6(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 18(E) published in Gazette of India dated the 9th January, 1976 together with an explanatory memorandum.
- (7) A copy of the Insurance (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 14 in Gazette of India dated the 3rd January, 1976 under sub-section (1) of section 114 of the Insurance Act, 1938.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956:—
 - (i) G.S.R. 2271 published in Gazette of India dated the 23rd August, 1975.
 - (ii) G.S.R. 2642 published in Gazette of India dated the 8th November, 1975 containing corrigendum to Notification No. G.S.R. 2271 dated the 23rd August, 1975.
 - (iii) G.S.R. 2788 published in Gazette of India dated the 13th December, 1975.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Reserve Bank of India Act, 1934:—
 - (i) The Reserve Bank of India (Note Refund) Rules, 1975, published in Gazette of India dated the 23rd August, 1975.
 - (ii) G.S.R. 2467 published in Gazette of India dated the 4th October, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2386 in Gazette of India dated the 13th September, 1975 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 2387 in Gazette of India dated the 13th September, 1975 together with an explanatory note.

- (iii) **The Aircraft (Fifth Amendment) Rules, 1975**, published in Notification No. G.S.R. 2713 in Gazette of India dated the 22nd November, 1975 together with an explanatory note.
- (11) A copy of the **Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1975** (Hindi and English versions) published in Notification No. S.R.O. 237 in Gazette of India dated the 19th July, 1975, under section 185 of the Navy Act, 1957.
- (12) A copy of the **Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay for the year 1973-74 and the Audit Report thereon**, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (13) A copy of the **Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1972-73 and the Audit Report thereon**.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A copy each of (i) the Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1973-74, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 12th January, 1976, Rajya Sabha passed the **Indian Railways (Amendment) Bill, 1976**.
- (ii) That at its sitting held on the 12th January, 1976, Rajya Sabha passed the **Bonded Labour System (Abolition) Bill, 1976**.

- (iii) That at its sitting held on the 12th January, 1976, Rajya Sabha passed the Equal Remuneration Bill, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-tax (Amendment) Bill, 1976, passed by Lok Sabha on the 9th January, 1976.
- (v) That at its sitting held on the 15th January, 1976, Rajya Sabha agreed without any amendment to the Delhi Development (Amendment) Bill, 1976, passed by Lok Sabha on the 9th January, 1976.

5. Bills passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Railways (Amendment) Bill, 1976.
- (2) The Bonded Labour System (Abolition) Bill, 1976.
- (3) The Equal Remuneration Bill, 1976.

6. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and eighty-third Report on 'New Service/New Instrument of Service' (Ministry of Finance).
- (2) Hundred and eighty-sixth Report on 'Corporation Tax and Income Tax, A Review', containing a review of implementation by Government of recommendations made by the Public Accounts Committee relating to Corporation Tax and Income Tax during 1964—74.

7. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-fifth Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Sixty-sixth Report on the Department of Electronics.

8. Statement by Minister

The Minister of Agriculture and Irrigation laid on the Table a statement on Patna floods.

9. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th January, 1976.

10. Government Bills—Passed

- (i) *The Unit Trust of India (Amendment) Bill, 1976*

Discussion on the motion for consideration of the Bill moved on the 15th January, 1976, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Dinen Bhattacharya
- (3) Shri S. R. Damani

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

(ii) *The Burmah Shell (Acquisition of Undertakings in India) Bill, 1976*

The motion for consideration of the Bill was moved by Shri Keshav Deo Malaviya.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Ramsahai Pandey
- (3) Shri Mohammad Ismail
- (4) Shri Chapalendu Bhattacharyya
- (5) Shri Erasmo de Sequeira
- (6) Shri Shashi Bhushan
- (7) Dr. Henry Austin

Shri Keshav Deo Malaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20, First and Second Schedules were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Keshav Deo Malaviya.

The motion was adopted and the Bill was passed.

11. Motion regarding Fifty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra Pandey moved the following motion:—

'That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th January, 1976.'

The motion was adopted.

[P.T.O.]

12. Private Member's Resolution—Negatived

Shri F. H. Mohsin took part in the debate on the following Resolution moved by Shri Samar Guha on the 11th April, 1975:—

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the 'One-man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose', particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its chairman, and urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observation, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in consonance with our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India."

The Resolution was negatived.

13. Private Member's Resolution—Under Consideration

Shri Bibhuti Mishra moved the following Resolution:—

"This House while expressing its deep appreciation of the 20-point Programme initiated by Government, notes that its implementation at the State, district, block and village level has not been quite satisfactory so far and, therefore, recommends that necessary step may be taken by Government immediately to remove all legal and administrative hurdles in the implementation of the Programme."

Three amendments were moved by Sarvashri Erasmo de Sequeira and M. C. Daga.

The following Members took part in the debate:—

- (1) Shri C. K. Chandrappan
- (2) Pandit D. N. Tiwary
- (3) Shri Shyama Prasanna Bhattacharyya
- (4) Shri M. C. Daga
- (5) Shri Erasmo de Sequeira
- (6) Shri Vasant Sathe

[A motion that the time allotted to the Resolution be increased by another 2 hours, moved by Shri K. Raghu Ramaiah, was adopted].

- (7) Shri Ramavatar Shastri

- (8) Shri Narsingh Narain Pandey (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, January 19, 1976 [Pausa 29, 1897 (Saka)]

No. 524

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Giani Gurmukh Singh Musafir, who was a Member of the Constituent Assembly, Provisional Parliament, First, Second and the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 161, 163, 165—167, 169 and 172—176 were orally answered. Replies to Starred Questions Nos. 162, 164, 168, 171 and 177—184 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 742—850, 852, 854 and 855 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Development (Miscellaneous) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2622 in Gazette of India dated the 1st November, 1975, under section 58 of the Delhi Development Act, 1957.
- (2) A copy of Notification No. S.O. 2685 published in Gazette of India dated the 16th August, 1975, making certain amendment to Notification No. S.O. 1928 dated the 19th May, 1970, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (3) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh:—
 - (i) The Uttar Pradesh Kshettra Samitis and Zila Parishads (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 29 of 1975) promulgated by the Governor of U.P. on the 4th October, 1975 together with a memorandum explaining the circumstances for the issue of the Ordinance.

[P.T.O.]

- (ii) The Uttar Pradesh Sugarcane Growers Deposits in the Uttar Pradesh Co-operative Bank Limited (Trust for Unclaimed Deposits) Ordinance, 1975 (Uttar Pradesh Ordinance No. 36 of 1975) promulgated by the Governor of U.P. on the 24th November, 1975 together with a memorandum explaining the circumstances, for the issue of the Ordinance.
- (4) A copy of the Uttar Pradesh Imposition of Ceiling on Land Holdings (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 31 of 1975) promulgated by the Governor of U.P. on the 10th October, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (5) A copy of the Uttar Pradesh Intoxicating Liquor (Objectionable Advertisements) Ordinance, 1975 (Uttar Pradesh Ordinance No. 33 of 1975) promulgated by the Governor of U.P. on the 25th October, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (6) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
 - (i) G.S.R. 2353 published in Gazette of India dated the 6th September, 1975, containing corrigendum to Notification No. G.S.R. 366(E) dated the 14th August, 1974.
 - (ii) G.S.R. 2354 published in Gazette of India dated the 6th September, 1975, containing corrigendum to Notification No. G.S.R. 365(E) dated the 14th August, 1974.
- (8) A copy of the Annual Report (Hindi and English versions) of the Khuda Baksh Oriental Public Library, Patna, for the year 1974-75 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Baksh Oriental Public Library Act, 1969.
- (9) A copy of the Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1974-75.
- (10) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1972-73.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (11) A copy of the University Grants Commission (Fitness of Agricultural Universities for Grants) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2278 in Gazette of India dated the 23rd August, 1975, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th January, 1976, Rajya Sabha passed the Payment of Wages (Amendment) Bill, 1976.
- (ii) That at its sitting held on the 16th January, 1976, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, upto the last day of the Ninety-sixth Session of Rajya Sabha.

6. Bill Passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table the Payment of Wages (Amendment) Bill, 1976, as passed by Rajya Sabha.

7. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-sixth Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Sixty-fourth Report on the Ministry of Information and Broadcasting—Television.

8. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and Seventy-seventh Report of the Public Accounts Committee on paragraphs of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil). Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.

9. Government Bills—Introduced

- (i) The Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Bill, 1976.
- (ii) The Appropriation Bill, 1976.

10. Government Bill—Passed

The Appropriation Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

11. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1976.

12. Government Bill—Passed

The Appropriation (No. 2) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

13. Government Bill—Introduced

The Appropriation (Railways) Bill, 1976.

14. Government Bill—Passed

The Appropriation (Railways) Bill, 1976

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mhd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

***15. Statutory Resolutions—Negatived**

(1) Shri C. K. Chandrappan moved the following Resolution:—

“This House disapproves of the Voluntary Disclosure of Income and Wealth Ordinance, 1975 (Ordinance No. 15 of 1975) promulgated by the President on the 8th October, 1975.”

(2) Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975 (Ordinance No. 23 of 1975) promulgated by the President on the 29th November, 1975.”

The Resolution moved by Shri Erasmo de Sequeira was negatived after discussion as indicated under para 16 below.

On the Resolution moved by Shri C. K. Chandrappan, the House divided, Ayes 21; Noes 76. The Resolution was accordingly negatived after discussion as indicated under para 16 below.

***16. Government Bill—Passed**

The Voluntary Disclosure of Income and Wealth Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Erasmo de Sequeira.

The following Members took part in the combined debate on the Resolutions (vide para 15 above) and motion for consideration of the Bill:—

(1) Shri Krishna Chandra Halder

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri N. K. P. Salve

(3) Shri Era Sezhiyan

(4) Shri S. R. Damani

(5) Shri Vasant Sathe

(6) Shri Vayalar Ravi

(7) Shri B. R. Shukla

(8) Shri M. C. Daga

(9) Shri Chapalendu Bhattacharyya

(10) Shri Shashi Bhushan

Shri Pranab Kumar Mukherjee replied to the debate.

Shri C. K. Chandrappan spoke (by way of reply to his Resolution).

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Erasmo de Sequeira was negatived.

*Discussed together.

[P.T.O.]

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 22 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Somnath Chatterjee
- (3) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, January 20, 1976|Pausa 30, 1897 (Saka)

No. 525

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 185, 192, 196—199, 201 and 203 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 856—916 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of Delimitation Act, 1972:—
 - (i) S.O. 722(E) published in Gazette of India dated the 22nd December, 1975 making certain corrections in Delimitation Commission's Order No. 30 dated the 7th December, 1974 in respect of the State of Maharashtra.
 - (ii) S.O. 728(E) published in Gazette of India dated the 26th December, 1975 making certain corrections in the Delimitation Commission's Order No. 41 dated the 24th May, 1975 in respect of the State of Punjab.
 - (iii) S.O. 737(E) published in Gazette of India dated the 29th December, 1975 making certain corrections in Delimitation Commission's Order No. 18 dated the 27th July, 1974 in respect of the State of Kerala.
 - (iv) S.O. 738(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order No. 28 dated the 2nd December, 1974 in respect of the State of Haryana.
 - (v) S.O. 739(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order No. 45 dated the 30th June, 1975 in respect of the State of West Bengal.

[P.T.O.]

- (vi) S.O. 740(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order No. 33 dated the 8th February, 1975 in respect of the Union Territory of Mizoram.
 - (vii) S.O. 3(E) published in Gazette of India dated the 2nd January, 1976 making certain corrections in Delimitation Commission's Order No. 20 dated the 5th August, 1974 in respect of the State of Karnataka.
- (2) A copy of Notification No. S.O. 723(E) published in Gazette of India dated the 22nd December, 1975 making certain corrections in Election Commission's Order dated the 5th November, 1975 in respect of the Union Territory of Arunachal Pradesh, under sub-section (8) of section 43C of the Government of Union Territories Act, 1963.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 1950:—
- (i) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1975, published in Notification No. G.S.R. 494(E) in Gazette of India dated the 16th September, 1975.
 - (ii) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1975, published in Notification No. G.S.R. 589(E) in Gazette of India dated the 27th December, 1975.
- (4) (a) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1974) of the Tariff Commission on the Price Structure of BON (BETA OXY NAPHTHOIC) Acid.
 - (ii) Government Resolution No. 19011/4/75-PC.I dated the 14th January, 1976 notifying Government's decisions on the above Report.
- (b) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (5) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Director of Investigation) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2785 in Gazette of India dated the 13th December, 1975, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of Draft Notification No. 15/30/75-IGC (Hindi and English versions) issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 198, 259, 268, 269, 309, 310, 311, 387 and 388 of the Companies Act, 1956 to Government Companies, under sub-section (2) of section 620 of the said Act.

(7) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1975, (Hindi versions) published in Notification No. G.S.R. 936 in Gazette of India dated the 2nd August, 1975.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1975, (Hindi version) published in Notification No. G.S.R. 2531 in Gazette of India dated the 18th October, 1975.
- (iii) The Companies (Transfer of Profits to Reserves) Rules, 1975, (Hindi version) published in Notification No. G.S.R. 2532 in Gazette of India dated the 18th October, 1975.
- (iv) The Companies (Declaration of Dividend out of Reserves) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 2533 in Gazette of India dated the 18th October, 1975.
- (v) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2596 in Gazette of India dated the 1st November, 1975.
- (vi) The Company's Liquidation Account (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2597 in Gazette of India dated the 1st November, 1975.
- (vii) The Companies (Appeal to the Central Government) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2598 in Gazette of India dated the 1st November, 1975.
- (viii) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 2828 in Gazette of India dated the 13th December, 1975.
- (ix) The Company Law Board (Bench) Rules, 1975, published in Notification No. G.S.R. 583(E) in Gazette of India dated the 12th December, 1975 together with corrigenda thereto published in Notification No. G.S.R. 11(E) dated the 3rd January, 1976.
- (x) The Cost Accounting Records (Jute Goods) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 29th December, 1975.

[P.T.O.]

- (xi) The Cost Accounting Records (Industrial Alcohol) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 594(E) in Gazette of India dated the 30th December, 1975.
 - (xii) The Cost Accounting Records (Paper) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 601(E) in Gazette of India dated the 31st December, 1975.
 - (xiii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification mentioned at (ix) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1974-75.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) under proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons for not laying before Parliament within the prescribed period, the report of the Tariff Commission on the price structure of Industrial Alcohol which has been submitted by the Commission to Central Government on 19-2-1975.
- (10) A copy of the Annual Report (Hindi and English versions) of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (11) A copy of the Fertiliser (Movement Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 13(E) in Gazette of India dated the 5th January, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

4. Report of Committee of Privileges—Laid on the Table

Shri N. K. P. Salvé laid on the Table the Sixteenth Report of the Committee of Privileges..

5. Government Bill—Introduced

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976.

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975, was laid on the Table.

7. Government Bill—Introduced

The Maintenance of Internal Security (Amendment) Bill, 1976.

The motion for leave to introduce the Bill moved by Shri F. H. Mohsin was opposed. On the motion the House divided, Ayes 127; Noes 27. The motion was accordingly adopted and the Bill was introduced.

8. Statement Regarding Ordinances—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security (Third Amendment) Ordinance, 1975 and the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975, was laid on the Table.

***9. Statutory Resolution—Negatived**

Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Ordinance, 1975 (Ordinance No. 20 of 1975) promulgated by the President on the 5th November, 1975.”

The Resolution was negatived after discussion as indicated under para 10 below.

***10. Government Bills—Passed**

- (i) *The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976*

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Erasmo de Sequeira.

*Discussed together.

[P.T.O.]

The following Members took part in the combined debate on the Resolution (*vide* para 8 above) and motion for consideration of the Bill:—

(1) Shri Somnath Chatterjee

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)

(2) Shri B. R. Shukla

(3) Shri Bhogendra Jha

(4) Shri S. R. Damani

(5) Shri Shyam Sunder Mohapatra

Shri Pranab Kumar Mukherjee replied to the debate.

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

The amendment for reference of the Bill to a Joint Committee moved by Shri Erasmo de Sequeira was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri

(2) Shri N. K. P. Salve

(3) Shri M. C. Daga

(4) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

(ii) *The Delhi Land Holdings (Ceiling) Amendment Bill, 1976*

The motion for consideration of the Bill was moved by Shri Anna-sahib P. Shinde.

The following Members took part in the debate:—

(1) Shri Krishna Chandra Halder

(2) Shri Shashi Bhushan

(3) Shri Jharkhande Rai

(4) Shri S. N. Singh

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Annasahib P. Shinde.

The motion was adopted and the Bill was passed.

11. Government Bill—under consideration

The Regional Rural Banks Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

(1) Shri Shyama Prasanna Bhattacharyya

(2) Shri Nathu Ram Ahirwar

(3) Shri Ram Singh Bhai

(4) Shri Sarjoo Pandey

(5) Sardar Swaran Singh Sokhi

(6) Shri Md. Jamilurrahman

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 21, 1976 | Magha 1, 1897 (Saka)

No. 526

11 A.M.

1. Starred Questions

Starred Questions Nos. 205, 206, 208, 210—212 and 214 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 917—931 and 933—1017 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Uttar Pradesh Urban Planning and Development (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 27 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 3rd October, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh, together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth moving Equipment and Internal Combustion Engines for the year 1974-75, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry, Bombay for the year 1974-75, under section 126 of the Trade and Merchandise Marks Act, 1958.

[P.T.O.]

- (4) A copy of the Uttar Pradesh Cooperative Societies (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 26 of 1975) (Hindi and English versions) promulgated by the Governor of U. P. on the 3rd October, 1975 under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (5) (a) A copy each of the following Reports (Hindi version):—
- (i) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1969-70.
 - (ii) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1970-71.
 - (iii) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1971-72.
 - (iv) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1972-73.
- (b) A statement (Hindi and English versions) showing the dates on which the English versions of the above Reports and the statements showing reasons for not laying simultaneously the Hindi versions were laid on the Table of Lok Sabha and Rajya Sabha.
- (6) A copy of the Annual Report (Hindi version) of the Council of Scientific and Industrial Research, New Delhi, for the year 1973.
- (7) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1974.
- (8) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi for the year 1972-73.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (9) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (10) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (11) A copy of the Tyres and Tubes (Movement Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 2753 in Gazette of India dated the 23rd August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1974.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1974.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1975, published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1976.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1976, published in Notification No. G.S.R. 7(E) in Gazette of India dated the 1st January, 1976.
 - (iii) The Indian Administrative Service (Pay) First Amendment Rules, 1976, published in Notification No. G.S.R. 8(E) in Gazette of India dated the 1st January, 1976.
- (14) A copy of the Uttar Pradesh Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Ordinance, 1975 (Uttar Pradesh Ordinance No. 24 of 1975) (Hindi and English versions) promulgated by the Governor of U. P. on the 17th September, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.

(15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 22(E) published in Gazette of India dated the 12th January, 1976 together with an explanatory memorandum.

(ii) G.S.R. 23(E) published in Gazette of India dated the 12th January, 1976 together with an explanatory memorandum.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Electronics Corporation of India, Limited, Hyderabad, for the year 1974-75.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(17) A copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(18) A copy of the Indian Electricity (Uttar Pradesh Second Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 37 of 1975) (Hindi and English versions) promulgated by the Governor of U. P. on the 27th November, 1975, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance.

(19) A copy of the Supplementary Report (Part I) (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Civil), under article 151(1) of the Constitution.

✓ ** (20) A copy of the Proclamation (Hindi and English versions) dated the 21st January, 1976 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th November, 1975 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 21st January, 1976, under article 356(3) of the Constitution.

**Laid at 6 P.M.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th January, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 12th January, 1976, in the Sales Promotion Employees (Conditions of Service) Bill, 1975.
- (ii) That at its sitting held on the 19th January, 1976, Rajya Sabha agreed without any amendment to the Election Laws (Extension to Sikkim) Bill, 1976, passed by Lok Sabha on the 12th January, 1976.
- (iii) That at its sitting held on the 20th January, 1976, Rajya Sabha agreed without any amendment to the Imports and Exports (Control) Amendment Bill, 1976, passed by Lok Sabha on the 12th January, 1976.
- (iv) That at its sitting held on the 20th January, 1976, Rajya Sabha agreed without any amendment to the Burmah Shell (Acquisition of Undertakings in India) Bill, 1976, passed by Lok Sabha on the 16th January, 1976.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Unit Trust of India (Amendment) Bill, 1976, passed by Lok Sabha on the 16th January, 1976.
- (vi) That at its sitting held on the 19th January, 1976, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 1976.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Motor Vehicles (Amendment) Bill, 1976, as passed by Rajya Sabha.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and eighty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and sixty-eighth Report on Directorate of Estates (Ministry of Works and Housing).

7. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding re-structuring of news agencies.

8. Government Bill—Passed

The Regional Rural Banks Bill, 1976

Discussion on the motion for consideration of a Bill moved on the 20th January, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Surendra Mohanty
 - (2) Shri P. Narasimha Reddy
 - (3) Shri Nathuram Mirdha
 - (4) Shri R. V. Bade
 - (5) Shri Syed Ahmed Aga
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

[P.T.O.]

- (6) Shri Jagannath Mishra
- (7) Shri Aravinda Bala Pajanor
- (8) Shri B. K. Daschowdhury
- (9) Shri Darbara Singh
- (10) Shri Vasant Sathe
- (11) Shri Nawal Kishore Sinha
- (12) Shri Ram Deo Singh
- (13) Shri Chapalendu Bhattacharyya
- (14) Shri Narain Chand Parashar

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri N. K. P. Salve
- (2) Shri Dinen Bhattacharya
- (3) Shri K. M. "Madhukar"
- (4) Shri Surendra Mohanty
- (5) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill, as amended, was passed.

***9. Statutory resolutions—Under consideration**

(1) Shri Indrajit Gupta moved the following Resolution:—

"This House disapproves of the Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (Ordinance No. 16 of 1975) promulgated by the President on the 17th October, 1975."

(2) Shri Surendra Mohanty moved the following Resolution:—

"This House disapproves of the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (Ordinance No. 22 of 1975) promulgated by the President on the 16th November, 1975."

***10. Government Bill—Under consideration**

The Maintenance of Internal Security (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri K. Brahmananada Reddy.

The following Members took part in the combined debate on the Resolutions (*vide* para 9 above) and motion for consideration of the Bill:—

- (1) Shri Somnath Chatterjee
- (2) Shri Md. Jamilurrahman (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd January, 1976).

S. L. SHAKDHER,
Secretary-General.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 22, 1976 | Magha 2, 1897 (Saka)

No. 527

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 227—231, 233, 234, 236, 239 and 240 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1018—1074, 1076—1078 and 1080—1085 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding ratification by India of the International Labour Organisation Convention (No. 115) concerning the Protection of Workers against Ionising Radiations, 1960.
- (2) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-ninth Session of the International Labour Conference held at Geneva in June, 1974.
- (3) A copy of Government Resolution No. S. 61011(4) | 75-Dk. I(B) dated the 30th October, 1975 (Hindi and English versions) containing Scheme for Workers' participation in industry at shop floor and plant level.
- (4)(i) A copy of the Report of the Court of Inquiry into the causes and circumstances attending the accident which occurred while mining coal opposite Mael Colliery in District Giridih (Bihar).
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.

[P.T.O.]

- (5) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2826 in Gazette of India dated the 13th December, 1975, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Tele-communication Branch of the Indian Posts and Telegraphs Department for the year 1973-74, (Hindi and English versions).
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) (i) Report (1975) of the Tariff Commission on the fixation of Fair Selling Price of Antimony Metal.
 - (ii) Government Resolution No. 1|6|75-Met. V dated the 22nd January, 1976 notifying Government's decisions on the above Report.
 - (b) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (8) A copy of Notification No. S.O. 709(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1975 issued under clause 2A of the Iron and Steel (Control) Order, 1956.
- (9) (i) A copy of the Motor Vehicles (Third Party Insurance) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 2213 in Gazette of India dated the 12th July, 1975 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1974-75.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th January, 1976, Rajya Sabha passed the Standards of Weights and Measures Bill, 1976.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1976, passed by Lok Sabha on the 19th January, 1976.

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1976, passed by Lok Sabha on the 19th January, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1976, passed by Lok Sabha on the 19th January, 1976.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table, the Standards of Weights and Measures Bill, 1976, as passed by Rajya Sabha.

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and ninety-second Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and seventy-sixth Report on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes—Corporation Tax, relating to National and Grindlays Bank Limited—Department of Revenue and Insurance.

7. Motions for Election to Committee:

- (1) Shri Anant Prasad Sharma moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board *vice* Shri Muhammed Khuda Bukhsh died.”

The motion was adopted.

- (2) Prof. S. Nurul Hasan moved the following motion:—

“That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi *vice* Shri Amar Nath Chawla ceased to be a member of Lok Sabha and Shri H. K. L. Bhagat resigned from the membership of the Court. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

***8. Statutory Resolutions—Negatived**

- (1) Discussion on the following Resolution moved by Shri Indrajit Gupta on the 21st January, 1976, continued:—

“This House disapproves of the Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (Ordinance No. 16 of 1975) promulgated by the President on the 17th October, 1975.”

*Items Nos. 8 and 9 discussed together.

[P.T.O.]

(2) Discussion on the following Resolution moved by Shri Surendra Mohanty on the 21st January, 1976, continued:—

“This House disapproves of the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (Ordinance No. 22 of 1975) promulgated by the President on the 16th November, 1975.”

On the Resolution moved by Shri Indrajit Gupta, the House divided, Ayes 27; Noes 182. The Resolution was accordingly negatived after discussion as indicated under para 9 below.

The Resolution moved by Shri Surendra Mohanty was also negatived after discussion as indicated under para 9 below.

***9. Government Bill—Passed**

The Maintenance of Internal Security (Amendment) Bill, 1975

Discussion on the motion for consideration of the Bill moved on the 21st January, 1976, continued.

The following Members took part in the combined debate on the Resolutions (*vide* para 8 above) and motion for consideration of the Bill:—

- (1) Shri Md. Jamilurrahman
- (2) Shri Ram Deo Singh
- (3) Shri Rajaram Dadasaheb Nimbalkar
- (4) Shri Jagannath Rao
- (5) Shri R. V. Bade
- (6) Sardar Swaran Singh Sokhi
- (7) Shri S. R. Damani
- (8) Shri H. M. Patel
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri P. G. Mavalankar
- (11) Shri Nathu Ram Ahirwar
- (12) Shri Jagannath Mishra
- (13) Shri Syed Ahmed Aga

Shri K. Brahmananda Reddy replied to the debate.

Shri Indrajit Gupta spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Brahmananda Reddy.

Items Nos. 8 and 9 Discussed together.

The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Dinesh Joarder
- (3) Shri K. M. "Madhukar"
- (4) Shri S. M. Banerjee
- (5) Shri K. Brahmananda Reddy

On the motion the House divided, Ayes 181; Noes 27. The motion was accordingly adopted and the Bill was passed.

10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fifty-eighth Report of the Business Advisory Committee.

11. Discussion Under Rule 193

Shri Ramavatar Shastri raised a discussion on the Report of the Committee on Drug and Pharmaceutical Industry, laid on the Table of the House on the 8th May, 1975.

The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Amarnath Vidyalankar
- (3) Shri Dinen Bhattacharya
- (4) Shri Shashi Bhushan
- (5) Shri Prasannbhai Mehta
- (6) Shri Dinesh Chandra Goswami
- (7) Shrimati Roza Vidyadhar Deshpande

Shri Prakashchand B. Sethi replied to the discussion.

The discussion was concluded.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 23, 1976|Magha 3, 1897 (Saka)

No. 528

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 245, 246, 248—251, 254, 255, 257, 258, 261 and 263 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1086—1184 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1975 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of the Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fourth Amendment) Rules, 1976, published in Notification No. 12/76-C.E. [G.S.R. 35(E)] in Gazette of India dated the 23rd January, 1976.
 - (ii) Notification No. 13/76-C.E. [G.S.R. 36(E)] published in Gazette of India dated the 23rd January, 1976.
- (4) A copy of Notification No. 14/76-C.E. [G.S.R. 37(E)] published in Gazette of India dated the 23rd January, 1976 issued under the Central Excise Rules, 1944.

[P.T.O.]

- (5) A copy of the Explanatory memorandum (Hindi and English versions) relating to the Notifications mentioned at (3) and (4) above.
- (6) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Air India for the year 1974-75.
 - (ii) Annual Report of the Indian Airlines for the year 1974-75.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
 - (i) Certified Accounts of the Air India for the year 1974-75 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1974-75 together with the Audit Report thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1972-73.
- (10) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1974-75.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Refractory Bricks (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2739 in Gazette of India dated the 23rd August, 1975.

- (ii) **The Export of Laminated Jute Products (Inspection) Rules, 1975**, published in Notification No. S.O. 4068 in Gazette of India dated the 20th September, 1975.
- (iii) **The Export of Domestic Refrigerators (Quality Control and Inspection) Amendment Rules, 1975**, published in Notification No. S.O. 5228 in Gazette of India dated the 6th December, 1975.
- (iv) **The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1975**, published in Notification No. S.O. 5344 in Gazette of India dated the 20th December, 1975.
- (v) **The Export Inspection Agency Contributory Provident Fund (Amendment) Rules, 1975**, published in Notification No. S.O. 5421 in Gazette of India dated the 27th December, 1975.
- (vi) **The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1976**, published in Notification No. S.O. 157 in Gazette of India dated the 10th January, 1976.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Voluntary Disclosure of Income and Wealth Bill, 1976, passed by Lok Sabha on the 19th January, 1976.
- (ii) That at its sitting held on the 22nd January, 1976, Rajya Sabha agreed without any amendment to the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976, passed by Lok Sabha on the 20th January, 1976.
- (iii) That at its sitting held on the 21st January, 1976, Rajya Sabha passed the Delhi Rent Control (Amendment) Bill, 1976.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Delhi Rent Control (Amendment) Bill, 1976, as passed by Rajya Sabha.

6. Report of Public Accounts Committee

Shri H. N. Mukherjee presented the Hundred and eighty-ninth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and forty-fifth Report on Posts and Telegraphs.

7. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Fourteenth Report of the Committee on Government Assurances.

[P.T.O.]

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the work commencing the 27th January, 1976.

9. Motion Regarding Fifty-eighth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

“That this House do agree with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 22nd January, 1976.”

The motion was adopted.

10. Supplementary Demands for Grants (Nagaland)—1975-76

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Nagaland for the year 1975-76.

11. Supplementary Demands for Grants (Pondicherry)—1975-76

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1975-76.

12. Government Bill—Introduced.

The Press Council (Repeal) Bill, 1976.

13. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Press Council (Repeal) Ordinance, 1975, was laid on the Table.

14. Government Bill—Passed

The Indian Railways (Amendment) Bill, 1976, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, as moved by Shri Kamlapati Tripathi.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Jagannath Mishra
- (3) Shri Narsingh Narain Pandey
- (4) Shri Onkar Lal Berwa
- (5) Shri M. C. Daga
- (6) Shri Mohammad Ismail
- (7) Shri S. M. Banerjee

Shri Kamlapati Tripathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamlapati Tripathi.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

15. Government Bill—Under Consideration

The Bonded Labour System (Abolition) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Biren Dutta
- (2) Shri Chintamani Panigrahi
- (3) Shri M. Kathamuthu
- (4) Shri Dharnidhar Das
- (5) Shri Onkar Lal Berwa
- (6) Shri Jagannath Mishra
- (7) Shri K. Mayathevar
- (8) Shri S. M. Siddayya
- (9) Shri Giridhar Gomango
- (10) Shri Nathu Ram Ahirwar
- (11) Shri Anadi Charan Das
- (12) Shri M. C. Daga
- (13) Shrimati Sahodrabai Bai

Shri K. V. Raghunatha Reddy commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

16. Private Member's Bill—Debate Adjourned

The Constitution (Amendment) Bill, 1972 (Amendment of articles 22, 32, etc.) by Shri Dinen Bhattacharya

Discussion on the motion for consideration of the Bill moved by Shri Dinen Bhattacharya on the 9th January, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Chapalendu Bhattacharyya
- (3) Shri Nathu Ram Ahirwar
- (4) Dr. V. A. Seyid Muhammad

Shri Dinen Bhattacharya replied to the debate.

The motion that the debate on the Bill be adjourned, moved by Shri K. Raghu Ramaiah, was adopted.

[P.T.O.]

17. Private Member's Bill—Withdrawn

The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1974 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Mehta

The motion for consideration of the Bill was moved by Shri Prasannbhai Mehta.

The following Members took part in the debate:—

- (1) Shri R. N. Sharma
- (2) Shri Mohammad Ismail
- (3) Shri P. G. Mavalankar
- (4) Shri Ranen Sen
- (5) Shri Vayalar Ravi
- (6) Shri K. V. Raghunatha Reddy

Shri Prasannbhai Mehta replied to the debate.

The Bill was withdrawn by leave of the House.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, January 27, 1976/Magha 7, 1897 (Saka)

No. 529

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 266, 268, 269, 272, 273, 276, 278—280, 282 and 283 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1185—1299 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1974-75.
 - (b) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1974-75.
 - (b) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1974-75.
 - (b) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (iv) (a) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1974-75.
- (b) Annual Report of the Fertilizers and Chemicals, Travancore Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—
 - (i) S.O. 12(E) published in Gazette of India dated the 3rd January, 1976 making certain corrections in the Delimitation Commission's Order No. 13 dated the 15th April, 1974 in respect of the Union Territory of Goa, Daman and Diu.
 - (ii) S.O. 13(E) published in Gazette of India dated the 3rd January, 1976 making certain corrections in the Delimitation Commission's Order No. 44 dated the 30th June, 1975 in respect of the State of Rajasthan.
 - (iii) S.O. 16(E) published in Gazette of India dated the 5th January, 1976 making certain corrections in the Delimitation Commission's Order No. 32 dated the 1st January, 1975 in respect of the State of Andhra Pradesh.
 - (iv) S.O. 17(E) published in Gazette of India dated the 5th January, 1976 making certain corrections in the Delimitation Commission's Order No. 35 dated the 8th February, 1975 in respect of the State of Meghalaya.
 - (v) S.O. 26(E) published in Gazette of India dated the 6th January, 1976 making certain corrections in the Delimitation Commission's Order No. 7 dated the 18th October, 1973 in respect of the State of Manipur.
 - (vi) S.O. 27(E) published in Gazette of India dated the 6th January, 1976 making certain corrections in the Delimitation Commission's Order No. 36 dated the 15th February, 1975 in respect of the State of Assam.
 - (vii) S.O. 29(E) published in Gazette of India dated the 8th January, 1976 making certain corrections in the Delimitation Commission's Order No. 9 dated the 31st December, 1973 in respect of the State of Orissa.
 - (viii) S.O. 34(E) published in Gazette of India dated the 9th January, 1976 making certain corrections in the Delimitation Commission's Order No. 29 dated the 7th December, 1974 in respect of the State of Madhya Pradesh.
- (3) A statement (Hindi and English versions) explaining the reasons for delay in laying the Annual Report* of the Engineers India Limited, New Delhi, for the year 1972-73.
- (4) A statement (Hindi and English versions) explaining the reasons for delay in laying the Annual Reports** of the—
 - (i) Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1972-73;

*The Report was laid on the Table of Lok Sabha on 27-8-1974.

**The Reports were laid on the Table of Lok Sabha on 27th August, 1974.

- (ii) Pyrites, Phosphates and Chemicals Limited, Dehri-on-sone, Distt. Rohtas (Bihar) for the year 1972-73; and
- (iii) Fertilisers and Chemicals, Travancore Limited for the year 1972-73.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1974-75.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
 - (i) The Railways Red Tariff (First Amendment) Rules, 1976, published in Notification No. G.S.R. 93 in Gazette of India dated the 17th January, 1976.
 - (ii) The Railways Red Tariff (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 92 in Gazette of India dated the 17th January, 1976.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

4. Intimation Regarding Release of Member

The Speaker informed the House of a telegram dated the 24th January, 1976, from the Superintendent, Jail, Delhi, intimating that Shrimati V. R. Scindia, M.P., MISA detenu, had since been released on parole for one month on 23-1-76 vide order of A.D.M., Delhi.

5. Report of Committee on Privileges

Shri N. K. P. Salve presented the Seventeenth Report of the Committee of Privileges.

6. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-third Report of the Committee on Absence of Members from the Sitzings of the House.

7. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and ninetyeth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and forty-sixth Report on some of the paragraphs included in the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Defence Services)—Departments of Defence and Defence Production.

[P.T.O.]

8. Motion Regarding Extension of Time for Presentation of Report of Committee of Privileges

Shri N. K. P. Salve moved the following motion:—

“That this House do further extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding handcuffing of Shri Ishwar Chaudhry, M.P. at Patna on the 5th August, 1974.”

The motion was adopted.

9. Statement by Minister

The Minister of External Affairs made a statement on his recent visit to Nepal.

10. Government Bill—Introduced

The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976.

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliamentary Proceedings (Protection of Publication) Repeal Ordinance, 1975, was laid on the Table.

12. Government Bill—Introduced

The Prevention of Publication of Objectionable Matter Bill, 1976.

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Publication of Objectionable Matter Ordinance, 1975, was laid on the Table.

14. Government Bill—Introduced

The Levy Sugar Price Equalisation Fund Bill, 1976.

15. Government Bill—Passed

The Bonded Labour System (Abolition) Bill, 1976, as passed by Rajya Sabha

Shri K. V. Raghunatha Reddy concluded his speech in reply to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 23rd January, 1976.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Paripoornanand Painuli
- (3) Shri Erasmo de Sequeira
- (4) Shri K. V. Raghunatha Reddy

The motion was adopted and the Bill, as amended, was passed.

***16. Statutory resolution—Negatived**

Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975 (Ordinance No. 29 of 1975) promulgated by the President on the 12th December, 1975.”

The Resolution was negatived after discussion as indicated under para 17 below.

***17. Government Bill—Passed**

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the combined debate on the Resolution (vide para 16 above) and the motion for consideration of the Bill:—

- (1) Shri Krishna Chandra Halder
- (2) Shri B. R. Shukla
- (3) Shri C. K. Chandrappan
- (4) Shri M. C. Daga

Shri Pranab Kumar Mukherjee replied to the debate.

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

*Discussed together.

P.T.O.

18. Supplementary Demands for Grants (Nagaland)—1975-76

The Supplementary Demands for Grants Nos. 6, 9, 12, 13, 15 to 17, 20, 22, 24, 26, 28, 34, 36, 38, 44, 47, 49, 50, 52 and 55 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Nagaland) for 1975-76 were voted in full.

19. Government Bill—Introduced

The Nagaland Appropriation Bill, 1976.

20. Government Bill—Passed

The Nagaland Appropriation Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

21. Supplementary Demands for Grants (Pondicherry)—1975-76

Discussion on the Supplementary Demands for Grants Nos. 4, 6 to 23, 25, 26 and 28 to 32 in respect of the Budget for the Union territory of Pondicherry for the year 1975-76 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Pondicherry) for 1975-76, were voted in full.

22. Government Bill—Introduced

The Pondicherry Appropriation Bill, 1976.

23. Government Bills—Passed

(i) *The Pondicherry Appropriation Bill, 1976*

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

- (ii) *The Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Bill, 1976.*

The motion for consideration of the Bill was moved by Shri Chandrajit Yadav.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri R. N. Sharma
- (3) Shri Chapalendu Bhattacharyya
- (4) Sardar Swaran Singh Sokhi
- (5) Shri Jagannath Mishra
- (6) Shri Damodar Pandey
- (7) Shri Ramavatar Shastri
- (8) Shri M. Ram Gopal Reddy

Shri Chandrajit Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chandrajit Yadav.

The motion was adopted and the Bill, as amended, was passed.

****24. Statutory Resolution—Negatived**

Shri Indrajit Gupta moved the following Resolution:—

“This House disapproves of the Delhi Rent Control (Amendment) Ordinance, 1975 (Ordinance No. 24 of 1975) promulgated by the President on the 1st December, 1975.”

The Resolution was negatived after discussion as indicated under para 25 below.

****25. Government Bill—Passed**

The Delhi Rent Control (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. K. L. Bhagat.

****Discussed together.**

The following Members took part in the combined debate on the Resolution (*vide* para 24 above) and the motion for consideration of the Bill:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Shashi Bhushan
- (3) Maulana Ishaque Sambhali
- (4) Shri N. K. Sanghi
- (5) Shri N. K. P. Salve
- (6) Shri S. N. Singh
- (7) Shri M. C. Daga
- (8) Shri Ramsahai Pandey

Shri H. K. L. Bhagat replied to the debate.

Shri Indrajit Gupta spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill, as amended, was passed.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th January, 1976)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 28, 1976 [Magha 8, 1897 (Saka)]

No. 530

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 286, 288—292, 295—297, 299, 302 and 303 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1300—1395 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, for the year 1974-75, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1974-75.
 - (b) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Jessop and Company Limited, Calcutta for the year 1974-75.
 - (b) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (3) (i) A copy each of the following Nagaland Government Notifications (Hindi and English versions) issued under rule 114 of the Defence of India Rules, 1971:—
- (a) The Essential Articles (Price Control) Order, 1975, published in Notification No. Supply-3|38|75 dated the 19th July, 1975.
 - (b) The Packaged Commodities (Regulation) Order, 1975, published in Notification No. S.O. 443(E) in Nagaland Gazette dated 11th September, 1975.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) (a) above.
- (4) A copy of Order No. SPLY|4|5|75 dated the 4th November, 1975 fixing the retail price of cement in Nagaland.
- (5) A copy of the Report (Hindi version) of the Commission of Inquiry into the affairs of the Bharat Sevak Samaj.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Paper (Control of Production) Amendment Order, 1975, published in Notification No. S.O. 2551 in Gazette of India dated the 9th August, 1975.
 - (ii) The Paper (Conservation and Regulation of Use) Amendment Order, 1975, published in Notification No. S.O. 458(E) in Gazette of India dated the 29th August, 1975.
 - (iii) The Paper (Control of Production) Second Amendment Order, 1975, published in Notification No. S.O. 487(E) in Gazette of India dated the 8th September, 1975.
 - (iv) The Paper (Control of Production) Third Amendment Order, 1975, published in Notification No. S.O. 488(E) in Gazette of India dated the 8th September, 1975.
 - (v) The Paper (Conservation and Regulation of Use) Second Amendment Order, 1975, published in Notification No. S.O. 650(E) in Gazette of India dated the 12th November, 1975.
 - (vi) S.O. 651(E) published in Gazette of India dated the 12th November, 1975.
- (7) A copy of the Report (1974) (Hindi version) of the Tariff Commission on the comprehensive review of the Cement Industry and revision of fair ex-works prices payable to the producers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

- (8) A copy of the Customs and Central Excise Duties Drawback (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 39(E) in Gazette of India dated the 24th January, 1976, under section 159 of the Customs Act, 1962.
- (9) A copy of Notification No. G.S.R. 76 (Hindi and English versions) published in Gazette of India dated the 17th January, 1976, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1973-74 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (11) A copy each of the following papers Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1974-75.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Radiation Protection (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 3rd January, 1976, under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (13) A copy of the Annual Report (Hindi and English versions) of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (14) A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1974.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th January, 1976, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security (Amendment) Bill, 1976, passed by the Lok Sabha on the 22nd January, 1976.

[P.T.O.]

- (ii) That at its sitting held on the 27th January, 1976, Rajya Sabha passed the Delhi Land Holdings (Ceiling) Amendment Bill, 1976, passed by the Lok Sabha on the 20th January, 1976, with an amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

5. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Delhi Land Holdings (Ceiling) Amendment Bill, 1976, which had been returned by Rajya Sabha with an amendment.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and ninety-first Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and seventy-first Report on New Railway Lines.

8. Report and Minutes of Estimates Committee

Shri R. K. Sinha presented the following Report and Minutes of the Estimates Committee:—

- (i) Eighty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

9. Motions regarding reports of Joint Committees—Extension of Time

- (1) Shri Darbara Singh moved the following motion:—

“That this House do futher extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India.”

The motion was adopted.

- (2) Shri L. D. Kotoki moved the following motion:—

“That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.”

The motion was adopted.

10. Government Bill—Introduced

The Urban Land (Ceiling and Regulation) Bill, 1976.

***11. Statutory Resolution—Negatived**

Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Press Council (Repeal) Ordinance, 1975 (Ordinance No. 26 of 1975) promulgated by the President on the 8th December, 1975.”

The Resolution was negatived after discussion as indicated under para 12 below.

***12. Government Bill—Passed**

The Press Council (Repeal) Bill, 1976

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following Members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Saroj Mukherjee
- (2) Shri Anantrao Patil
- (3) Shri S. M. Banerjee
- (4) Shri Surendra Mohanty
- (5) Shri P. G. Mavalankar

Shri Vidya Charan Shukla replied to the debate.

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

****13. Statutory Resolution—Negatived**

Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Parliamentary Proceedings (Protection of Publication) Repeal Ordinance, 1975 (Ordinance No. 25 of 1975) promulgated by the President on the 8th December, 1975.”

The Resolution was negatived after discussion as indicated under para 14 below.

****14. Government Bill—Passed**

*The Parliamentary Proceedings (Protection of Publication)
Repeal Bill, 1976*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

*Discussed together.

**Discussed together.

The following Members took part in the combined debate on the Resolution (*vide* para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri C. M. Stephen
- (3) Shri H. N. Mukerjee
- (4) Shri N. K. P. Salve
- (5) Shri Virendra Agarwala
- (6) Shri B. R. Shukla
- (7) Shri P. G. Mavalankar
- (8) Shri M. C. Daga

Shri Vidya Charan Shukla replied to the debate.

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

Shri S. M. Banerjee took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

@15. Statutory Resolution—Under Consideration

Shri Erasmo de Sequeira moved the following Resolution:—

“This House disapproves of the Prevention of Publication of Objectionable Matter Ordinance, 1975 (Ordinance No. 28 of 1975) promulgated by the President on the 8th December, 1975.”

@16. Government Bill—Under Consideration

The Prevention of Publication of Objectionable Matter Bill, 1976

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri S. M. Banerjee.

An amendment for reference of the Bill to a Select Committee was moved by Shri C. K. Chandrappan.

The following Members took part in the combined debate on the Resolution (*vide* para 15 above) and the motion for consideration of the Bill:—

- (1) Shri S. M. Banerjee
- (2) Shri C. K. Chandrappan
- (3) Shri Ramsahai Pandey
- (4) Shri Saroj Mukherjee
- (5) Shri B. R. Shukla
- (6) Shri H. N. Mukerjee (*Speech unfinished*).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th January, 1976).

S. L. SHAKDHER,
Secretary-General.

@ Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 29, 1976 | Magha 9, 1897 (Saka)

No. 531

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 306, 310—313, 315—320 and 322 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1396—1499 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1974-75, under section 19 of the Delhi Urban Art Commission Act, 1974.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year ended 31st December, 1974.
 - (b) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year ended 31st December, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1974-75.
 - (b) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (iii) (a) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1974.
- (b) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the Cochin Refineries Limited, for the period 1st September, 1973 to 31st August, 1974.
- (b) Annual Report of the Cochin Refineries Limited, for the period 1st September, 1973 to 31st August, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1974-75.
- (b) Annual Report of the Engineers India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1974-75.
- (b) Annual Report of the Lubrizol India Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Rules, 1974, published in Notification No. G.S.R. 173 in Gazette of India dated the 16th February, 1974.
 - (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1975, published in Notification No. G.S.R. 2595 in Gazette of India dated the 1st November, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a)(i) above.
- (4) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (a) Report under section 22(3)(b) of the said Act in the case of M/s. Philips India Limited, Bombay and the Order dated the 5th July, 1975 of the Central Government thereon.

- (b) Report under section 22(3)(b) of the said Act in the case of M/s. Anil Starch Products Limited, Ahmedabad and the Order dated the 9th January, 1976 of the Central Government thereon.
- (c) Report under section 21(3)(b) of the said Act in the case of M/s. Atul Products Limited, Ahmedabad and the Order dated the 31st October, 1975 of the Central Government thereon.
- (d) Report under section 21(3)(b) of the said Act in the case of M/s. India Pistons Limited, Madras and the Order dated the 21st June, 1975 of the Central Government thereon.
- (e) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Birla Jute Manufacturing Company Limited, Calcutta and the Order dated the 3rd May, 1974 of the Central Government thereon.
- (ii) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Reports and Orders of the Government thereon simultaneously, mentioned at (a), (b), (c) and (d) above.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74 together with the Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (6) A copy of the Fertiliser (Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 24(E) in Gazette of India dated the 14th January, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1974-75.

[P.T.O.]

4. Report of Joint Committee—Laid on the Table

Shri B. R. Shukla laid on the Table a copy of the Report of the Joint Committee on the Indian Penal Code (Amendment) Bill, 1972.

5. Evidence Before Joint Committee—Laid on the Table

Shri B. R. Shukla laid on the Table the record of evidence tendered before the Joint Committee on the Indian Penal Code (Amendment) Bill, 1972.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|----------------------------------|--|
| (1) Shri R. R. Sharma | 21st July to 7th August, 1975 (Fourteenth Session). |
| (2) Shri Mahadeepak Singh Shukla | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976. (Fifteenth Session). |
| (3) Shri Jyotirmoy Bosu | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (4) Shri Hukam Chand Kachwai | 21st July to 7th August, 1975 (Fourteenth Session). |
| (5) Shri Mukhtiar Singh Malik | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (6) Shri Bhagirath Bhanwar | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (7) Shri Madhu Limaye | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (8) Shri Atal Bihari Vajpayee | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (9) Dr. Laxminarayan Pandeya | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |
| (10) Shrimati V. R. Scindia | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session). |

(11) Shri Rasiklal Parikh	5th January to 5th February, 1976 (Fifteenth Session).
(12) Shri Sharad Yadav	21st July to 7th August 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
(13) Shri Morarji R. Desai	5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
(14) Shri A. K. Gopalan	5th January to 5th February, 1976 (Fifteenth Session).
(15) Shri Madhu Dandavate	5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
(16) Shri Ram Dhan	5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
(17) Shri Shyamnandan Mishra	5th August to 7th August, 1975 (Fourteenth Session) and 5th January, to 5th February 1976 (Fifteenth Session).
(18) Shri Robin Sen	5th January to 5th February, 1976 (Fifteenth Session).
(19) Shri Phool Chand Verma	5th January to 5th February, 1976 (Fifteenth Session).
(20) Shri Jagannathrao Joshi	5th January to 5th February, 1976 (Fifteenth Session).
(21) Shri Piloo Mody	21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).

7. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and eighty-seventh Report of the Public Accounts Committee on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) Revenue Receipts, Volume II, Direct Taxes—Corporation Tax relating to the Department of Revenue and Insurance.

8. Report and Minutes of Committee on Public Undertakings

Shri K. Narayana Rao presented the following Report and Minutes of the Committee on Public Undertakings:—

- (i) Seventy-seventh Report on Steel Authority of India Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

[P.T.O.]

***9. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Erasmo de Sequeira on the 28th January, 1976, continued:—

“This House disapproves of the Prevention of Publication of Objectionable Matter Ordinance, 1975 (Ordinance No. 28 of 1975) promulgated by the President on the 8th December, 1975.”

On the Resolution the House divided, Ayes 35; Noes 152. The Resolution was accordingly negatived after discussion as indicated under para 10 below.

***10. Government Bill—Passed**

✓ The Prevention of Publication of Objectionable Matter Bill, 1976

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 28th January, 1976, continued.

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri H. N. Mukerjee
- (2) Shri Virendra Agarwala
- (3) Shri Satyendra Narayan Sinha

Shri Vidya Charan Shukla replied to the debate.

Shri Erasmo de Sequeira spoke (by way of reply to his Resolution).

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri S. M. Banerjee, the House divided, Ayes 32, Noes 154. The amendment was accordingly negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri C. K. Chandrappan, was also negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On amendment No. 2 to Clause 3 moved by Shri Indrajit Gupta, the House divided, Ayes 35; Noes 148. The amendment was accordingly negatived.

On amendment No. 13 to Clause 3 moved by Shri Dinen Bhattacharya, the House divided, Ayes 36; Noes 141. The amendment was accordingly negatived.

Three amendments to Clause 3 were adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

*Discussed together.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following Members took part in the debate:—

- (1) Shri P. G. Mavalankar
- (2) Shri Somnath Chatterjee
- (3) Shri M. C. Daga
- (4) Shri S. M. Banerjee
- (5) Shri Vidya Charan Shukla

On the motion the House divided, Ayes 146; Noes 27. The motion was accordingly adopted and the Bill, as amended, was passed.

11. Statement by Minister

The Deputy Minister of External Affairs laid on the Table a statement on compensation for properties of Indian nationals left behind in Uganda.

12. Government Bill—Under Consideration

The Motor Vehicles (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. G. S. Dhillon.

Shri Dinesh Joarder took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

4 P.M.

(Lok Sabha adjourned till 10.59 A.M. on Friday, the 30th January, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 30, 1976 | Magha 10, 1897 (Saka)

No. 532

11 A.M.

1. Silence

Members stood in silence for two minutes in memory of those who gave their lives in the struggle for India's freedom.

2. Starred Questions

Starred Questions Nos. 327, 329 and 331—339 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1500—1597 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1975, along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (2) A copy of the International Airports Authority (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 450(E) in Gazette of India dated the 27th August, 1975 together with corrigendum thereto published in Notification No. S.O. 536(E) (English version) and S.O. 537(E) (Hindi version) in Gazette of India dated the 26th September, 1975, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.
- (3) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1973-74.

[P.T.O.]

- (4) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1971-72 along with the statements of Accounts.
- (5) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1972-73 along with the statements of Accounts.
- (6) A copy of the Tobacco Board Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (7) A copy of the Rubber (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2402 in Gazette of India dated the 20th September, 1975, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (8) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1972-73.
- (9) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1973-74.
- (10) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board for the year 1971-72 along with the statement of Accounts.
- (11) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board for the year 1972-73 along with the statement of Accounts.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1974.
 - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Book Trust India for the year 1974-75.
- (14) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1974-75.

5. Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

Minutes of the Fifty-eighth to Sixty-second sittings of the Committee on Private Members' Bills and Resolutions held on the 8th May, 1975 and the 6th, 12th, 21st and 27th January, 1976, were laid on the Table.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th January, 1976, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1976.
- (ii) That at its sitting held on the 29th January, 1976, Rajya Sabha passed the Regional Rural Banks Bill, 1976, passed by Lok Sabha on the 21st January, 1976, with an amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.
- (iii) That at its sitting held on the 29th January, 1976, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976, passed by Lok Sabha on the 27th January, 1976.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Payment of Bonus (Amendment) Bill, 1976, as passed by Rajya Sabha.

8. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Regional Rural Banks Bill, 1976 which had been returned by Rajya Sabha with an amendment.

9. Assent to Bills

Secretary-General laid on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Income-tax (Amendment) Bill, 1976.
- (2) The Unit Trust of India (Amendment) Bill, 1976.
- (3) The Appropriation Bill, 1976.
- (4) The Appropriation (Railways) Bill, 1976.
- (5) The Appropriation (No. 2) Bill, 1976.
- (6) The Voluntary Disclosure of Income and Wealth Bill, 1976.
- (7) The Indian Railways (Amendment) Bill, 1976.

10. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and ninety-sixth Report of the Public Accounts Committee on Paragraph 28 of the Report of the Comptroller and Auditor General of India for the year 1973-74—Union Government (Civil) relating to Farakka Barrage Project—Ministry of Agriculture and Irrigation (Department of Irrigation).

11. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd February, 1976.

[P.T.O.]

12. Government Bill—Introduced

The Warehousing Corporations (Amendment) Bill, 1976.

13. Government Bills—Passed

- (i) *The Motor Vehicles (Amendment) Bill, 1976, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 29th January, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri N. K. Sanghi
- (3) Shri B. S. Bhaura
- (4) Shri Ram Singh Bhai

Dr. G. S. Dhillon replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. G. S. Dhillon.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Erasmo de Sequeira
- (3) Shri M. C. Daga
- (4) Shrimati Roza Vidyadhar Deshpande
- (5) Shri K. Mayathevar
- (6) Shri Dinan Bhattacharya
- (7) Shri S. M. Banerjee
- (8) Dr. G. S. Dhillon

The motion was adopted and the Bill, as amended, was passed.

- (ii) *The Equal Remuneration Bill, 1976, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shrimati Savitri Shyam
- (3) Shrimati Roza Vidyadhar Deshpande
- (4) Shri Jagannath Mishra

- (5) Shri K. Mayathevar
- (6) Sardar Swaran Singh Sokhi
- (7) Shri Ramkanwar Berwa
- (8) Shri Ram Singh Bhai
- (9) Shrimati Bhargavi Thankappan
- (10) Shri M. C. Daga

Shri K. V. Raghunatha Reddy replied to the debate.

(The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

On amendment No. 5 to Clause 10 moved by Shri Mohammad Ismail, the House divided, Ayes 27; Noes 80.

Clauses 10 to 18 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The long Title was also adopted.

The motion that the Bill, as amended, be passed was moved Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Mohammad Ismail
- (2) Shri S. A. Kader
- (3) Shri S. M. Banerjee
- (4) Shri Erasmo de Sequeira
- (5) Shri K. V. Raghunatha Reddy

✓ The motion was adopted and the Bill, as amended, was passed.

14. Motion regarding Fifty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Rajdeo Singh moved the following motion:—

“That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th January, 1976.”

The motion was adopted.

15. Private Member's Resolution—Withdrawn

✓ Discussion on the following Resolution moved by Shri Bibhuti Mishra and the amendments thereto moved on the 16th January, 1976, continued:—

“This House while expressing its deep appreciation of the 20-point Programme initiated by Government, notes that its implementation at the State, district, block and village level has not been quite satisfactory so far and, therefore, recommends that necessary steps may be taken by Government immediately to remove all legal and administrative hurdles in the implementation of the Programme.”

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Narsingh Narain Pandey
- (2) Shri P. G. Mavalankar
- (3) Shri Chandra Bhal Mani Tiwari
- (4) Shri R. V. Bade
- (5) Shri Nageshwar Dwivedi
- (6) Shri K. M. "Madhukar"
- (7) Shri B. R. Shukla
- (8) Shri K. Suryanarayana
- (9) Shri Syed Ahmed Aga
- (10) Shri Darbara Singh
- (11) Shri R. P. Yadav
- (12) Shri Prasannbhai Mehta
- (13) Shri M. Ram Gopal Reddy
- (14) Shri Md. Jamilurrahman
- (15) Shri Tulsiram Dashrath Kamble

[A motion that the time allotted to the Resolution be extended by another 40 minutes, moved by Shri Sukhdeo Prasad Verma, was adopted].

- (16) Shri I. K. Gujral

Shri Bibhuti Mishra replied to the debate.

All the amendments moved were negatived.

The Resolution was withdrawn by leave of the House.

16. Private Member's Resolution—Under Consideration

Shri K. P. Unnikrishnan moved the following Resolution:—

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of socio-reconstruction is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State policy of the Constitution keeping intact the supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals, Harijans and other sub-merged sections of our population."

His speech was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd February, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 2, 1976 [Magha 13, 1897 (Saka)]

No. 533

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Chandramani Kalo, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 34(E) (Hindi and English versions) published in Gazette of India dated the 22nd January, 1976 extending certain Orders issued under the Essential Commodities Act, 1955 to the State of Sikkim, under sub-section (6) of section 3 of the said Act.
- (2) A copy of the Central Excise (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 77 in Gazette of India dated the 17th January, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of Notification No. G.S.R. 126 publishing in Gazette of India dated the 24th January, 1976 containing corrigendum to Notification No. G.S.R. 941 published in Gazette of India dated the 2nd August, 1975, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1973-74.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1974-75, under section 12A of the Central Silk Board Act, 1948.

[P.T.O.]

(6) A copy of the Motor Vehicles (National Permits) Rules, 1975 (Hindi and English versions) published in Notification No G.S.R. 586(E) in Gazette of India dated the 17th December, 1975, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(7) (i) A copy of the Proclamation (Hindi and English versions) dated the 31st January, 1976 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 55(E) in Gazette of India dated the 31st January, 1976, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 31st January, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 56(E) in Gazette of India dated the 31st January, 1976.

(iii) A copy of the Report dated the 29th January, 1976 of the Governor of Tamil Nadu to the President (Hindi and English versions).

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th January, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 27th January, 1976, in the Bonded Labour System (Abolition) Bill, 1976.
- (ii) That at its sitting held on the 29th January, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 27th January, 1976, in the Delhi Rent Control (Amendment) Bill, 1976.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Nagaland Appropriation Bill, 1976, passed by Lok Sabha on the 27th January, 1976.

4. Intimation Regarding Arrest of Member

The Speaker informed the House of telegrams dated the 1st February, 1976 from the Additional I.G.P. and Commissioner of Police, Madras, intimating that in exercise of powers conferred by Sub-section 3/2C read with Section 31A2 of the MISA 1971 it was found necessary that Thiru C. Chittibabu, M.P., be detained. The Member who had been taken into preventive custody earlier at 10.00 hours was lodged in the Central Prison on 1.2.1976 evening.

5. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding re-structuring of news agencies.

6. Amendments made by Rajya Sabha to Government Bills—Amendments agreed to

- (i) The Delhi Land Holdings (Ceiling) Amendment Bill, 1976

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Annasahib P. Shinde:—

“Enacting Formula

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Annasahib P. Shinde.

The motion was adopted and the amendment was agreed to.

(ii) *The Regional Rural Banks Bill, 1976*

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Pranab Kumar Mukherjee.

“Enacting Formula

That at page 1, line 1, for the words ‘Twenty-sixth Year’ the words ‘Twenty-seventh Year’ be substituted.”

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the amendment was agreed to.

7. Government Bill—Passed

The Urban Land (Ceiling and Regulation) Bill, 1976

The motion for consideration of the Bill was moved by Shri K. Raghh Ramaiah.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Krishna Chandra Halder.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri N. K. P. Salve
- (3) Shri Bhogendra Jha
- (4) Shri H. M. Patel
- (5) Shri Jagannath Rao
- (6) Shri M. C. Daga
- (7) Shri S. N. Singh
- (8) Shri Erasmo de Sequeira

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- (9) Shri Hari Singh
- (10) Shri Ranen Sen
- (11) Shri Narsingh Narain Pandey
- (12) Shri Ramsahai Pandey
- (13) Shri Paripoornanand Painuli
- (14) Shri Hari Kishore Singh
- (15) Shri Biswanarayan Shastri
- (16) Dr. Kailas
- (17) Shri Vasant Sathe
- (18) Shri S. M. Siddayya
- (19) Shri Jagannath Mishra
- (20) Shri Narain Chand Parashar
- (21) Shri Ram Chandra Vikal
- (22) Shri Shrikishan Modi
- (23) Shri T. Sohan Lal
- (24) Chaudhry Dalip Singh.

Shri K. Raghu Ramaiah replied to the debate.

Both the amendments moved were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

On amendment No. 37 to Clause 3 moved by Shri Bhogendra Jha, the House divided, Ayes 15; Noes 95. The amendment was accordingly negatived.

An amendment to Clause 3 was adopted.

Clause 3 was adopted, as amended.

On amendment No. 37 to Clause 3 moved by Shri Bhogendra Jha, the House divided, Ayes 15; Noes 77. The amendment was accordingly negatived.

Ten amendments to Clause 4 were adopted.

Clauses 4 and 5 were adopted, as amended.

Clauses 6 and 7 were adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

On amendment No. 28 to Clause 11 moved by Shri Ramavatar Shastri, the House divided, Ayes 10; Noes 80. The amendment was accordingly negatived.

Two amendments to Clause 11 were adopted.

Clause 11 was adopted, as amended.

On amendment No. 46 to Clause 12 moved by Shri M. C. Daga, the House divided, Ayes 10; Noes 86. The amendment was accordingly ~~negated~~.

An amendment to Clause 12 was adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 22 were adopted.

Clause 23 was adopted, as amended.

Clauses 24 and 25 were adopted.

Clauses 26, 27 and 28 were adopted, as amended.

Clauses 29 to 31 were adopted.

An amendment for insertion of New Clause 31A was adopted.

New Clause 31A was also adopted.

Clauses 32 to 44 were adopted.

Clause 45 was adopted, as amended.

Clause 46 and Schedules I and II were adopted.

On amendment No. 12 to Clause 1 moved by Shri Ramavatar Shastri, the House divided, Ayes 15; Noes 95. The amendment was accordingly ~~negated~~.

An amendment to Clause 1 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Raghu Ramaiah.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Ramavatar Shastri
- (3) Shri Bhogendra Jha
- (4) Shri K. Raghu Ramaiah

The motion was adopted and the Bill, as amended, was passed.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd February, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 3, 1976 | Magha 14, 1897 (Saka)

No. 534

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 2685 (Hindi version) published in Gazette of India dated the 16th August, 1975, making certain amendment to Notification No. S.O. 1928 dated the 19th May, 1970 together with corrigendum thereto published in Notification No. S.O. 471 in Gazette of India dated the 24th January, 1976, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (2) (i) A copy of Notification No. G.S.R. 20(E) published in Gazette of India dated the 12th January, 1976 containing corrigendum to Notification No. G.S.R. 1883 published in Gazette of India dated the 13th December, 1971, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.
(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (3) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Tractors (Distribution and Sale) Control (Amendment) Order, 1971, published in Notification No. S.O. 5091 in Gazette of India dated the 6th November, 1971.
 - (ii) The Tractors (Distribution and Sale) Control (Second Amendment) Order, 1971, published in Notification No. S.O. 5184 in Gazette of India dated the 19th November, 1971.
 - (iii) The Tractors (Distribution and Sale) Control (Third Amendment) Order, 1971, published in Notification No. S.O. 5508 in Gazette of India dated the 18th December, 1971.

[P.T.O.]

- (iv) The Tractors (Distribution and Sale) Control (Amendment) Order, 1972, published in Notification No. S.O. 132(E) in Gazette of India dated the 10th February, 1972.
- (v) The Tractors (Distribution and Sale) Control (Amendment) Order, 1974, published in Notification No. S.O. 511(E) in Gazette of India dated the 29th August, 1974.
- (vi) S.O. 624(E) published in Gazette of India dated the 29th October, 1974 rescinding the Tractors (Price Control) Order, 1967.
- (vii) The Tractors (Distribution and Sale Control (Amendment) Order, 1975, published in Notification No. S.O. 154(E) in Gazette of India dated the 26th March, 1975.
- (viii) The Tractors (Distribution and Sale) Control (Amendment) Order, 1976, published in Notification No. S.O. 65(E) in Gazette of India dated the 27th January, 1976.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i) to (vii) above.
- ✓ (4) A copy of the Report (Hindi and English versions) of the Tobacco Excise Tariff Committee—Volumes I and II.
- (5) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1972-73.
 - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1972-73.
 - (iii) Directors' Report and statement of accounts for the year 1972-73 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Delhi Land Holdings (Ceiling) (Amendment) Rules, 1976, published in Notification No. F.11(12)|S.K.|C| 76 in Delhi Gazette dated the 14th January, 1976 under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960.

- (8) A copy each of the following Draft Orders (Hindi and English versions) to be issued under sub-section (4) of section 81 of the Companies Act, 1956, under sub-section (6) of section 81 of the said Act:—
- (i) Order No. 33|61|75-CL. III directing M/s. Hindustan Photo Films Manufacturing Company Limited, Indu Nagar, Ootacamund to convert a part of its loan into equity share capital.
 - (ii) Order No. 33|7|76-CL. III directing M/s. Jessop and Company Limited, Calcutta to convert a part of its loan into equity share capital.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1), of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of Notification No. SEC.E.3(44)|73-Tpt. (Hindi and English versions) published in Delhi Gazette dated the 2nd January, 1975, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1972-73, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (12) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the period from 3rd November, 1971 to 31st March, 1972 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1976, published in Notification

[P.T.O.]

No. S.O. 329 in Gazette of India dated the 17th January, 1976.

- (ii) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 330 in Gazette of India dated the 17th January, 1976.
- (iii) The Export of Frog Legs (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 331 in Gazette of India dated the 17th January, 1976.
- (14) (i) A copy of the Coffee (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 456 in Gazette of India dated the 12th April, 1975, under sub-section (3) of section 48 of the Coffee Act, 1942.
- ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at 14(i) above.
- (15) (i) A copy of the Annual Report of the Indian Institute of Science, Bangalore for the year 1974-75.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th January, 1976, Rajya Sabha passed the Prevention of Food Adulteration (Amendment) Bill, 1976.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1976, passed by Lok Sabha on the 27th January, 1976.
- (iii) That at its sitting held on the 2nd February, 1976, Rajya Sabha agreed without any amendment to the Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Bill, 1976, passed by Lok Sabha on the 27th January, 1976.

3. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Prevention of Food Adulteration (Amendment) Bill, 1976, as passed by Rajya Sabha.

4. Calling Attention

Sardar Swaran Singh Sokhi called the attention of the Minister of Energy to the reported accident on the 28th January, 1976 in Bellampali mine of the Singareni collieries, resulting in the death of 5 miners and injury to several others.

The Minister of Energy made a statement in regard thereto.

5. Report and Minutes of Estimates Committee

Shri Tulsidas Dasappa presented the following Report and Minutes of the Estimates Committee:—

- (i) Eighty-eighth Report on the Cabinet Secretariat (Department of Personnel and Administrative Reforms)—Deputation of Indian Experts and Officers abroad.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

6. Statement by Minister

The Minister of State for Home Affairs made a statement regarding appointment of a Commission of Inquiry to inquire into certain allegations against the former Chief Minister and some Ministers of Tamil Nadu Government. The Minister also laid on the Table a copy of Notification No. G.S.R. 74(E) (Hindi and English versions) published in Gazette of India dated the 3rd February, 1976, issued under section 3 of the Commissions of Inquiry Act, 1952, appointing the Commission of Inquiry.

7. Motion regarding Joint Committee

Dr. Henry Austin moved the following motion:—

“That this House do appoint Shri Shashi Bhushan to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the resignation of Shri H. K. L. Bhagat.”

The motion was adopted.

8. Government Bill—Introduced

The House of the People (Extension of Duration) Bill, 1976

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. On the motion the House divided, Ayes 144; Noes 25. The motion was accordingly adopted and the Bill was introduced.

***9. Statutory Resolution—Negatived**

Shri Dinen Bhattacharya moved the following Resolution:—

“This House disapproves of the Payment of Wages (Amendment) Ordinance, 1975 (Ordinance No. 21 of 1975) promulgated by the President on the 12th November, 1975.”

The Resolution was negatived after discussion as indicated under para. 10 below.

***10. Government Bill—Passed**

The Payment of Wages (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

*Discussed together.

[P.T.O.]

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Ranen Sen
- (2) Shri Ram Singh Bhai
- (3) Shri C. M. Stephen
- (4) Shri Mohammad Ismail
- (5) Shri M. C. Daga
- (6) Shri M. Ram Gopal Reddy
- (7) Shri Damodar Pandey
- (8) Sardar Swaran Singh Sokhi

Shri K. V. Raghunatha Reddy replied to the debate.

Shri Dinen Bhattacharya spoke (by way of reply to his Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Mohammad Ismail
- (3) Shri K. V. Raghunatha Reddy

The motion was adopted and the Bill, as amended, was passed.

****11. Statutory Resolution—Under Consideration**

Shri Indrajit Gupta moved the following Resolution:—

“This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1975 (Ordinance No. 11 of 1975) promulgated by the President on the 25th September, 1975.”

****12. Government Bill—Under Consideration**

The Payment of Bonus (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

Two amendments for reference of the Bill to Select Committee were moved by Sarvashri C. K. Chandrappan and Dinen Bhattacharya.

**Discussed together.

The following Members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Ram Singh Bhai
- (3) Shri S. M. Banerjee
- (4) Shri C. M. Stephen
- (5) Shri Erasmo de Sequeira
- (6) Shri Jagannath Mishra
- (7) Shri N. Sreekantan Nair
- (8) Shri Vasant Sathe
- (9) Shri Damodar Pandey
- (10) Shri Chiranjib Jha
- (11) Shrimati Roza Vidyadhar Deshpande
- (12) Shri Nathuram Mirdha
- (13) Shri M. C. Daga
- (14) Shri P. G. Mavalankar
- (15) Shri S. N. Singh
- (16) Shri D. D. Desai
- (17) Dr. Kailas

Shri K. V. Raghunatha Reddy commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th February, 1976).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDA

In Bulletin Part I, dated February 2, 1976—

Page 4, paragraph 7, line 13 from bottom,

for "amendment No. 37 to Clause 3".

read "amendment No. 37 to Clause 4".

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, February 4, 1976|Magha 15, 1897 (Saka)

No. 535

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Institute of Plastics Engineering and Tools, Guindy, Madras for the year 1974-75.
 - (ii) Annual Report of the Central Institute of Plastics Engineering and Tools, Guindy, Madras, for the year 1974-75 along with the Audited Accounts.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1976, published in Notification No. G.S.R. 25(E) in Gazette of India dated the 17th January, 1976.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1976, published in Notification No. G.S.R. 26(E) in Gazette of India dated the 17th January, 1976.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength (Second Amendment Regulations, 1975, published in Notification No. G.S.R. 71 in Gazette of India dated the 17th January, 1976.
 - (iv) The Indian Administrative Service (Pay) Twenty-first Amendment Rules, 1975, published in Notification No. G.S.R. 74 in Gazette of India dated the 17th January, 1976.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 62(E) (Hindi and English versions) published in Gazette of India dated the 2nd February, 1976 making certain amendment to Notification No. G.S.R. 4(E) dated the 1st January, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1974.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A 'corrigenda' (Hindi and English versions) to the statement laid on the Table of Lok Sabha on the 20th January, 1976 explaining the reasons for not laying before Lok Sabha the report of the Tariff Commission on the price structure of Industrial Alcohol, within the period prescribed by sub-section (2) of Section 16 of the Tariff Commission Act, 1951.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1974-75.
 - (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1974-75.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1973.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd February, 1976, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1976.

- (ii) That at its sitting held on the 2nd February, 1976, Rajya Sabha agreed without any amendment to the Press Council (Repeal) Bill, 1976, passed by the Lok Sabha on the 28th January, 1976.
- (iii) That at its sitting held on the 3rd February, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 30th January, 1976, in the Motor Vehicles (Amendment) Bill, 1976.
- (iv) That at its sitting held on the 3rd February, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 30th January, 1976, in the Equal Remuneration Bill, 1976.

3. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Industrial Disputes (Amendment) Bill, 1976, as passed by Rajya Sabha.

4. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 23rd January and 3rd February, 1976, were laid on the Table.

5. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-fourth Report of the Committee on Absence of Members from the Sittings of the House.

6. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Fifteenth Report of the Committee on Government Assurances.

***7. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 3rd February, 1976, continued:—

“This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1975 (Ordinance No. 11 of 1975) promulgated by the President on the 25th September, 1975.”

On the Resolution the House divided, Ayes 38; Noes 191. The Resolution was accordingly negatived after discussion as indicated under para 8 below.

***8. Government Bill—Passed**

The Payment of Bonus (Amendment) Bill, 1976, as passed by Rajya Sabha

Shri K. V. Raghunatha Reddy concluded his speech in reply to the debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill, (as passed by Rajya Sabha,) and the amendments thereto moved on the 3rd February, 1976.

Shri Indrajit Gupta spoke (by way of reply to his Resolution).

Both the amendments for reference of the Bill to Select Committee were negatived.

*Discussed together.

[P.T.O.]

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 21 were adopted.

On amendment No. 16 to Clause 22 moved by Shri Indrajit Gupta, the House divided, Ayes 28; Noes 186. The amendment was accordingly negatived.

Clauses 22 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Ranen Sen
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri K. V. Raghunatha Reddy

On the motion the House divided, Ayes 183; Noes 38. The motion was accordingly adopted and the Bill was passed.

9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding fixation of sitting of Lok Sabha on the 6th February, 1976 for transaction of Government business.

10. Intimations regarding arrest of Members

The Deputy Speaker informed the House that the Speaker had received the following two telegrams dated the 3rd February, 1976, from the Additional Inspector General and Commissioner of Police, Madras:—

- (1) "Thiru P.A. Saminathan, M.P., son of Thiru Arumuga Mudaliar, Coimbatore District, was arrested in front of Anna Samadhi Kamaraj Salai Madras, by Sub-Inspector of Police Perumanathur Police Station Coimbatore District, at 1100 hours today 3-2-1976 and detention order issued by the Collector of Coimbatore in CMP No. 10/76 dated 1-2-1976 was served on him. The detenu is being taken under escort to Coimbatore by Sub-Inspector of Police for being lodged in Central Prison, Coimbatore."
- (2) "I have the honour to inform you that I have found it my duty that in exercise of powers conferred under Section 32/C read with Section 31A(2) of MISA, 1971, that Shri Murasoli Maran, M.P., be detained. Shri Murasoli Maran, M.P. was accordingly served with detention order at 1400 hours on 3-2-1976 and lodged in Central Prison, Madras at 14.45 hours on 3-2-1976."

11. Government Bill—Passed

The House of the People (Extension of Duration) Bill, 1976

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debates:—

- (1) Shri Somnath Chatterjee
- (2) Shri Dinesh Chandra Goswami
- (3) Shri H. N. Mukerjee
- (4) Shri Vasant Sathe
- (5) Shri Sher Singh
- (6) Shri Paripoornanand Painuli
- (7) Shri E. R. Krishnan
- (8) Shri B. R. Shukla
- (9) Shri Erasmo De Sequeira
- (10) Shri K. Suryanarayana
- (11) Shri R. R. Sharma
- (12) Shri Giridhar Gomango
- (13) Shri Jambuwant Dhote
- (14) Shri M. C. Daga
- (15) Shrimati T. Lakshmikanthamma
- (16) Shri K. Lakkappa
- (17) Shri P. Venkatasubbaiah
- (18) Shri P. G. Mavalankar
- (19) Shri Natwarlal Patel
- (20) Shri K. Mayathevar

Shri H. R. Gokhale replied to the debate.

On the motion the House divided, Ayes 191; Noes 25. The motion for consideration of the Bill was accordingly adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:—

- (1) Shri Ram Deo Singh
- (2) Shri Erasmo De Sequeira
- (3) Shri H. R. Gokhale

On the motion the House divided, Ayes 165; Noes 20. The motion was accordingly adopted and the Bill was passed.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th February, 1976.)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 5, 1976 | Magha 16, 1897 (Saka)

No. 536

11.03 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Vegetable Oil Products Control (Amendment) Order, 1975, published in Notification No. G.S.R. 309(E) in Gazette of India dated the 30th May, 1975.
 - (ii) The Vegetable Oil Products (Standards of Quality) Order, 1975, published in Notification No. G.S.R. 310(E) in Gazette of India dated the 30th May, 1975.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1974-75.
- (3) A copy of Notification No. G.S.R. 132 (Hindi and English versions) published in Gazette of India dated the 31st January, 1976, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) (i) A copy of the Seeds (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 211(E) in Gazette of India dated the 29th April, 1975, under sub-section (3) of section 25 of the Seeds Act, 1966.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above.

[P.T.O.]

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Jawaharnagar (Baroda), for the year 1974-75.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Jawaharnagar (Baroda) for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 154 in Gazette of India dated the 31st January, 1976, under sub-section (3) of section 642 of the Companies Act, 1956.
- (8) A copy of the Draft Order (Hindi and English versions) No. 33/8/76-CL.III to be issued under sub-section (4) of section 81 of the Companies Act, 1956 directing M/s. Bharat Ophthalmic Glass Limited, Durgapur, to convert a part of its loan into equity share capital, under sub-section (6) of section 81 of the said Act.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—
- (i) S.O. 38(E) published in Gazette of India dated the 14th January, 1976 making certain corrections in the Delimitation Commission's Order No. 27 dated the 8th November, 1974 in respect of the State of Gujarat.
 - (ii) S.O. 51(E) published in Gazette of India dated the 22nd January, 1976 making certain corrections in the Delimitation Commission's Order No. 8 dated the 8th December, 1973 in respect of the State of Uttar Pradesh.
 - (iii) S.O. 54(E) published in Gazette of India dated the 22nd January, 1976 making certain corrections in the Delimitation Commission's Order No. 19 dated the 31st July, 1974 in respect of the State of Himachal Pradesh.
- (10) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
- (i) Statement No. XXXI—Fourth Session, 1972
 - (ii) Statement No. XIX—Sixth Session, 1972
 - (iii) Statement No. XXIV—Seventh Session, 1973
 - (iv) Statement No. XVI—Ninth Session, 1973
 - (v) Statement No. XX—Tenth Session, 1974
 - (vi) Statement No. XIII—Eleventh Session, 1974
 - (vii) Statement No. XII—Twelfth Session, 1974
 - (viii) Statement No. XVI—Thirteenth Session, 1975.

(11) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1973-74 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document.

2. Minutes of Committee on Petitions—Laid on the Table

The Minutes of the Fifty-eighth to Seventy-seventh sittings of the Committee on Petitions, were laid on the Table.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 3rd February, 1976, Rajya Sabha agreed without any amendment to the Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976, passed by Lok Sabha on the 28th January, 1976.

* (ii) That at its sitting held on the 4th February, 1976, Rajya Sabha agreed without any amendment to the Prevention of Publication of Objectionable Matter Bill, 1976, passed by Lok Sabha on the 29th January, 1976.

* (iii) That at its sitting held on the 5th February, 1976, Rajya Sabha agreed to the amendment made by Lok Sabha on the 3rd February, 1976, in the Payment of Wages (Amendment) Bill, 1976.

* (iv) That at its sitting held on the 5th February, 1976, Rajya Sabha passed the Urban Land (Ceiling and Regulation) Bill, 1976, passed by Lok Sabha on the 2nd February, 1976, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

4. Bill as amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Urban Land (Ceiling and Regulation) Bill, 1976, which had been returned by Rajya Sabha with amendments.

5. Leave of Absence

Shri Samar Guha was granted leave of absence from the sittings of the House for the period from the 5th to 7th August, 1975 (Fourteenth Session) and the 5th January to 5th February, 1976 (Fifteenth Session).

6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Hundred and ninety-fifth Report of the Public Accounts Committee on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Railways) relating to Rajdhani Express.

*Reported at 5.50 P.M.

[P.T.O.]

7. Report of Estimates Committee

Shri R. K. Sinha presented the Eighty-ninth Report of the Estimates Committee on the Cabinet Secretariat (Department of Personnel and Administrative Reforms)—Recruitment, Training and Orientation of All-India Services.

8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidar Basumatari presented the Forty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (English and Hindi versions) on the Ministry of Finance (Department of Banking)—Recruitment of Probationary Officers in the Bank of India.

9. Statement by Minister

The Deputy Minister of Commerce made a statement regarding the fall in the prices of natural rubber.

10. Question of Privilege

The Minister of State for Home Affairs made a statement about the question of privilege sought to be raised by Kumari Maniben Vallabh-bhai Patel on the 27th January, 1976 regarding her alleged arrest at Delhi on the 12th December, 1975 and non-intimation thereof to the Speaker.

The Speaker withheld his consent to the matter being raised as question of privilege.

11. Motions Regarding Extension of term of office of Members of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

(i) Shri Om Mehta moved the following motion:—

“That this House do suspend sub-rule (2) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.”

The motion was adopted.

(ii) Shri Om Mehta moved the following motion:—

“That this House do further extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the 31st March, 1976.”

The motion was adopted.

(iii) Shri Om Mehta moved the following motion:—

“That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been further extended upto the 31st March, 1976 and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee.”

The motion was adopted.

12. Government Bills—Introduced

(1) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976.

(2) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976.

13. Government Bills—Passed

(i) *The Industrial Disputes (Amendment) Bill, 1976, as passed by Rajya Sabha*

The motion for consideration of the Bill as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Ram Singh Bhai
- (3) Shri Ranen Sen
- (4) Shri C. M. Stephen
- (5) Shri Erasmo de Sequeira
- (6) Shri Chapalendu Bhattacharyya
- (7) Shri S. M. Banerjee
- (8) Shri M. C. Daga
- (9) Shri K. Mayathevar

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

An amendment for insertion of New Clause 3A was adopted.
New Clause 3A was also adopted.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Ramavatar Shastri
- (3) Shri K. V. Raghunatha Reddy

The motion was adopted and the Bill, as amended, was passed.

(ii) *The levy Sugar Price Equalisation Fund Bill, 1976.*

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Shri K. Suryanarayana
- (3) Shri Sarjoo Pandey

[P.T.O.]

(4) Shri P. Narasimha Reddy

(5) Shri S. N. Singh

(6) Maulana Ishaque Sambhali

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 16 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shah Nawaz Khan.

The motion was adopted and the Bill, as amended, was passed.

14. DISCUSSION UNDER RULE 193

Shri Narsingh Narain Pandey raised a discussion on the sugarcane price.

The following Members took part in the debate:—

(1) Shri H. M. Patel

(2) Shri E. V. Vikhe Patil

(3) Shri D. K. Panda

(4) Pandit D. N. Tiwary

(5) Shri Ram Chandra Vikal

(6) Shri Ram Deo Singh

(7) Shri Genda Singh

(8) Shri Shyama Prasanna Bhattacharyya

(9) Shri K. Suryanarayana

(10) Shri Erasmo de Sequeira

(11) Shri P. Narasimha Reddy

(12) Shri Ramavatar Shastri

(13) Shri D. D. Desai

(14) Shri S. N. Singh

Shri Shah Nawaz Khan commenced his speech in reply to the discussion. His speech was not concluded.

The discussion was not concluded.

6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th February, 1976).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 6, 1976 | Magha 17, 1897 (Saka)

No. 537

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shankargauda Veerangauda Patil who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1976, published in Notification No. G.S.R. 50(E), in Gazette of India dated the 29th January, 1976.
 - (ii) The Indian Police Service (Pay) First Amendment Rules, 1976, published in Notification No. G.S.R. 51(E) in Gazette of India dated the 29th January, 1976.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 60(E) in Gazette of India dated the 31st January, 1976.
 - (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 61(E) in Gazette of India dated the 31st January, 1976.
 - (v) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1976, published in Notification No. G.S.R. 128 in Gazette of India dated the 31st January, 1976.

[P.T.O]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1976, published in Notification No. G.S.R. 28(E) in Gazette of India dated the 19th January, 1976.

(ii) The National Savings Certificates (Fifth Issue) (Amendment) Rules, 1976, published in Notification No. G.S.R. 29(E) in Gazette of India dated the 19th January, 1976.

✓ (3) A copy of the Report (Hindi version) of the Court of Inquiry into the causes and circumstances attending the accident which occurred while mining coal opposite Mael Colliery in District (Bihar).

(4) A copy of the Hindi version of the Delhi Land Holdings (Ceiling) (Amendment) Rules, 1976 published in Notification No. F.11(12)|S.|K.|C|76 in Delhi Gazette dated the 14th January, 1976 under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960.

(5) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 139 in Gazette of India dated the 31st January, 1976, under section 38 of the Drugs and Cosmetics Act, 1940.

(6) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

✓ (i) Report of the Commission of Inquiry into the Shahdara disturbances of August 19—22, 1972.

(ii) Memorandum of Action taken on the Report.

(7) A statement (Hindi and English versions) correcting certain information given by him on the 15th April, 1975 during Calling Attention regarding the reported burning of 60 houses of Harijans and murder of their 3 children in Navada district of Bihar.

3. Statement by Minister

The Minister of External Affairs made a statement on Angola.

4. Government Bills—Withdrawn

(1) The High Court Judges (Conditions of Service) Amendment Bill, 1975.

(2) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1975.

5. Government Bills—Introduced

(1) The High Court Judges (Conditions of Service) Amendment Bill, 1976.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

(2) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1976.

(3) The High Court at Patna (Establishment of a Permanent Bench at Ranchi) Bill, 1976.

6. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding dearness allowance to Central Government employees and pensioners.

The Deputy Minister of Finance made a statement on the subject.

7. Discussion Under Rule 193

Shri Shah Nawaz Khan concluded his speech in reply to the discussion on the sugarcane price, raised by Shri Narsingh Narain Pandey on the 5th February, 1976.

The discussion was concluded.

8. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Urban Land (Ceiling and Regulation) Bill, 1976

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri K. Raghu Ramaiah:—

'Clause 2

1. That at page 3, for lines 3 to 10, the following be substituted, namely:—

‘(g) “land appurtenant”, in relation to any building, means—

(i) in an area where there are building regulations, the minimum extent of land required under such regulations to be kept as open space for the enjoyment of such building, which in no case shall exceed five hundred square metres; or

(ii) in an area where there are no building regulations, an extent of five hundred square metres contiguous to the land occupied by such building, and includes, in the case of any building constructed before the appointed day with a dwelling unit therein, an additional extent not exceeding five hundred square metres of land, if any, contiguous to the minimum extent referred to in sub-clause (i) or the extent referred to in sub-clause (ii), as the case may be;’

2. That at page 3, for lines 38 and 39, the following be substituted, namely:—

‘(n) “urban agglomeration”,—

(A) in relation to any State or Union territory specified in column (1) of Schedule I, means,—;

(3) That at page 3, after line 50, the following be inserted, namely:—

“(B) in relation to any other State or Union territory, means any area which the State Government may, with the previous approval of the Central Government, having regard to its location, population (population being more than one lakh) and

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such other relevant factors as the circumstances of the case may require, by notification in the Official Gazette, declare to be an urban agglomeration and any agglomeration so declared shall be deemed to belong to category D in Schedule I and the peripheral area therefor shall be one kilometre;"

(4) That at page 5, in line 6, the word "and" be *deleted*.

(5) That at page 5, for lines 7 to 10, the following be *substituted*, namely:—

(ii) in an area where there are building regulations, the land occupied by any building which has been constructed before, or is being constructed on, the appointed day with the approval of the appropriate authority and the land appurtenant to such building; and

(iii) in an area where there are no building regulations, the land occupied by any building which has been constructed before, or is being constructed on, the appointed day and the land appurtenant to such building."

Clause 4

(6) That at page 7, after line 46, the following be *inserted*, namely:—

"(11) For the removal of doubts it is hereby declared that nothing in sub-sections (5), (6), (7), (9) and (10) shall be construed as empowering the competent authority to declare any land referred to in sub-clause (ii) or sub-clause (iii) of clause (q) of section 2 as excess vacant land under this Chapter."

(7) That at page 8,—

(i) in line 7, insert "or" at the end;

(ii) after line 7, the following be *inserted*, namely:—

"(iii) possesses such land but owns the buildings, the possession being as a tenant under a lease or as a mortgagee or under an irrevocable power of attorney or a hire-purchase agreement or partly in one of the said capacities or partly in any other of the said capacity or capacities."

Clause 6

(8) That at page 9, in line 6, for the word "sub-section" the word "section" be *substituted*.

(9) That at page 9, in lines 12 and 13, the words and bracket "sub-clause (ii) of" be *deleted*.

Clause 7

(10) That at page 10, in line 39, for the word "persons" the word "person" be *substituted*.

Clause 15

(11) That at page 15, in line 10, after the word "authority" the words "or by purchase or otherwise" be *inserted*.

Clause 22

(12) That at page 19, in line 19, for the words "for such purpose" the words "for such purpose and where the competent authority is not so satisfied and does not so permit, the provisions of sections 6 to 14 (both inclusive) shall, so far as may be, apply to the statement filed under sub-section (1) and to the vacant land held by such person in excess of the ceiling limit." be *substituted*.

Clause 27

(13) That at page 21, in line 28, after the words "time being in force, the words" "but subject to the provisions of sub-section (3) of section 5 and sub-section (4) of section 10," be *inserted*.

Clause 38

(14) That at page 25, lines 40 to 45 be *deleted*.

(15) That at page 26,—

- (i) in line 1, for the brackets and figure "(2)" the following be *substituted*, namely:—
"Offences and punishment. 38. (1)";
- (ii) in line 6, for the brackets and figure "(3)", the brackets and figure "(2)" be *substituted*;
- (iii) in line 11, for the brackets and figure "(4)", the brackets and figure "(3)" be *substituted*; and
- (iv) in line 16, for the brackets and figure "(5)" the brackets and figure "(4)" be *substituted*.

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(16) That at page 36, in line 15, for the figure and word "8 Kms" the figure and word "8 Kms*" be *substituted*.

(17) That at page 36, after line 45, the following be *inserted*, namely:—

"*Where any land within the peripheral area of eight kilometres is covered by water (whether by inland waters or sea or creek), the peripheral area shall be extended beyond such water to a further distance equal to the distance measured across and occupied by such water."

The following Members took part in the debate:—

- (1) Shri Erasmo de Sequeira
- (2) Shri Dinen Bhattacharya
- (3) Shri K. Narayana Rao

Shri K. Raghu Ramaiah replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri K. Raghu Ramaiah.

The motion was adopted and the amendments were agreed to.

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9. Government Bill—passed

The Prevention of Food Adulteration (Amendment) Bill, 1976, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Karan Singh.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Shri Shrikishan Modi
- (3) Shri B. S. Chowhan
- (4) Shri Dinesh Chandra Goswami
- (5) Shri Erasmo de Sequeira
- (6) Shri K. Suryanarayana
- (7) Shri Ramavatar Shastri
- (8) Shri D. D. Desai
- (9) Shri K. Mayathevar
- (10) Shri M. C. Daga
- (11) Shri P. G. Mavalankar
- (12) Shri B. R. Shukla
- (13) Shri Ram Hedao
- (14) Shri Jagannath Mishra
- (15) Shri Nathu Ram Ahirwar
- (16) Shri Chandra Shailani
- (17) Dr. Kailas
- (18) Shri Rajdeo Singh
- (19) Shri S. M. Banerjee
- (20) Shrimati Sahodrabai Rai
- (21) Shri Bibhuti Mishra

Dr. Karan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Karan Singh.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri P. Gangadeb
- (3) Shri K. M. 'Madhukar'
- (4) Dr. Kailas
- (5) Dr. Karan Singh

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned *sine die* at 4.59 P.M.)

S. L. SHAKDHER.
Secretary-General.